

## **Action Taken Report**

**In the matter before the Hon'ble NGT Order O.A No. 278 of 2021 i.e. Sushant Tripathi V/S State of Gujarat.**

**1) Major points in matter:**

Air pollution caused in the course of industrial activities, without requisite pollution control equipments, adversely affecting the environment and public health.

**2) Direction:**

“Factual and action taken report in the matter from the Gujarat State PCB.”

**3) Latest status of the Industry:**

Joint visit was undertaken by RO,GPCB along with District Collector & District Magistrate, Surat Shri Aayush Oak, IAS to verification on dated 05/02/2022 Salient features of filed inspection report dated 05/02/2022 are as follows:

- During visit it is observed that the production plant of M/S Sai Jyoti Fashions Pvt. Ltd., is not functioning and as per letter dated 07-05-2019 submitted by M/S Sai Jyoti Fashions Pvt. Ltd. shows that the production plant is shut down from month of December – 2018 and unit is sold out. Annexure – A.
  - During visit no any production activities is going on at new Block no-74.
  - Unit of M/S Sai Jyoti Fashions Pvt. Ltd. is visited by Board official on 05-05-2021 with reference to complaint letter received from Shri Sushant Tripathi regarding Air and Water pollution. During visit it is observed that the unit (Plot No. / Block No. 74) was takeover by M/S Aaiswarya Dyeing Mills Pvt. Ltd. Copy of Inspection Report is attached as Annexure – B.
  - Unit was purchased by adjacent unit M/S Aaiswarya Dyeing Mills Pvt. Ltd. in April - 2019. Copy of purchase documents is attached as Annexure – C.
  - Old plant machinery with boiler of M/S Sai Jyoti Fashions Pvt. Ltd. is started to demolished from April – 2019 by M/S Aaiswarya Dyeing Mills Pvt. Ltd.
  - They are in process of installing new plant and machinery for their production expansion of Dyeing & Printing of art silk cloth at Block No. 74 from December - 2021.
  - The list of installed machinery by M/S Aaiswarya Dyeing Mills Pvt. Ltd. at Block No. 74 is attached herewith as Annexure – D.
  - M/S Aaiswarya Dyeing Mills Pvt. Ltd. has also obtained CTE amendment for production expansion by installing of new machinery at Block No. 74 of M/S Sai Jyoti Fashions Pvt. Ltd. vide letter No. GPCB/CCA-SRT-60(5)/ID-20476/557213, dated 12-3-2020 (Annexure – E).
  - M/S Sai Jyoti Fashions Pvt. Ltd., Block No. 74, Vill: Varali, Ta: Palsana, Dist: Surat was earlier engaged in manufacturing of Dyeing and printing of art silk fabrics - 35,000 meter/day and CCA No. AWH – 94320, valid up to 30-9-2023 (Annexure – F).
  - M/S Aaiswarya Dyeing Mills Pvt. Ltd. is engaged in production of Dyeing & Printing of Art Silk Cloth - 5,00,000 Meter/Day and Captive power - 2.4 MW. CCA is valid up to 16-12-2022 (Annexure – G).
-

# Sai Jyoti

Fashions Pvt. Ltd.

ANNEXURE-A

Mill : PLOT NO. 74, VARELI - 395327, Di.SURAT

Ph. : (02622) 273185, 273180, Fx : 272616

Ref.: GPCB/190/2019/162

GPCB ID: 21218

Date: 07/05/2019

To

✓ Gujarat Pollution Control Board,  
Paryavaran Bhavan,  
Sector - 10 A,  
Gandhinagar - 382 010

Kind Attn.: Mr. S. H. Vegda (Environment Engineer)

Sub.: Shut down the production activity.

Respected Sir,

We would like to inform your good office that, we had already shut down our plant from the month of December 2018 and now we will not do any activity in the name of M/s. Sai Jyoti Fashion Pvt. Ltd. in this plot and we have sold our plot.

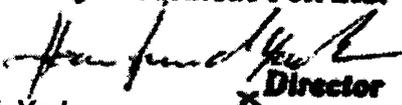
Hence we request you that kindly close our GPCB ID (i.e. 21218) from XGN.

This is for your information and records only.

Thanking you

For, SAI JYOTI FASHIONS PVT. LTD.

**For Sai Jyoti Fashions Pvt. Ltd.**

  
Amit H. Yadav  
x Director

(Director)

CC To.:

1. Regional Officers – GPCB, Surat.
2. Environmental auditor – Siddhi Green Excellence Pvt. Ltd.

②  
25/05/19  
Gujarat Pollution Control Board  
Sector No. 10 A,  
Gandhinagar - 382 010.



# Gujarat Pollution Control Board

PCB Id: 21218

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

<b>1</b>	<b>Industry Details</b> Sai Jyoti Fahions Pvt.Ltd,	<b>Outward No: 44270-10/05/2021</b>																																
	Email : sai jyoti.fashions@gmail.com	PLOT NO.74, PLOT NO.74,, VARELI, PALSANA, - 395327																																
	Telephone : 9879512634	DIST : Surat, TAL : Palsana , SIDC : Not In Gide																																
	Inspection Id : 604966 ( Routine Visit )	Ro Name : Surat																																
<b>2</b>	<b>Type / Scale / Sector / Status :</b> RED / SMALL / Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring / Permanently Closed																																	
<b>3</b>	<b>Inspection Dt &amp; Time :</b> 05/05/2021 17:30 / Water	<b>Person Contacted :</b> --																																
<b>4</b>	<b>Env Audit Detail : Sch : 2 , Eco System Resource Management Pvt. Ltd. , Year : 2017 , On Dt :</b>																																	
	<b>Commissioned Dt :</b> 15/08/2003	<b>Production Start Dt :</b> 15/08/2003 <b>Applicability of CRZ Rules :</b> No																																
<b>5</b>	<b>Water Consumption in Kilo Lts Per Day</b>	Ind : 755.000 Dom : 15.000 <b>Borewells:</b> 3																																
<b>6</b>	<b>Waste Water generation / Discharge (klpd) :</b>	Ind : 685.000 Dom : 15.000 <b>Tubewells:</b> 0																																
<b>7</b>	<b>Consumer No.(Electric Meter):</b>	<b>Source of Water Supply:</b> Borewell, Local Body																																
<b>8</b>	<b>Disposal Mode of Industrial / Domestic :</b>	Common E.T.P / Soak Pit																																
<b>9</b>	<b>Discharge Pt / Final Receiving Body (Ultimate):</b>	Send to CETP of M/s. PEPL / Send to CETP of M/s. PEPL																																
<b>10</b>	<b>Status of water consent Under the Water Act,1974:</b> AWH-94320-30/09/2023 Last Inward:139108-09/06/2018[GRT]																																	
<b>11</b>	<b>Effluent Treatment plant (ETP) : Units, if provided and status :</b>																																	
	ETP Details : P-Chemical Dousing Tank,P-Collection Tank,P-Equalization Tank,P-Oil-Grease Trap,Primary																																	
<b>12</b>	<b>Whether Industry is a member of CETP ?</b> Palsana Enviro Protection Ltd.,																																	
<b>13</b>	<b>Boilers=1 , DG Sets=2 , Flue Gas =4, Process =0 , ETP Cap = 145 , Capacity of All = 20 HP, 15 HP &amp; 20 H.P</b>																																	
	APCM Details : Bag Filter,Multi Cyclone ,Water Scrubber																																	
	Fuel Used : Coal,ldo																																	
	Stack Attached to : Boiler,D.G. Sets,Fuel Heater(Thermic)																																	
<b>14</b>	<b>TSDF Name :</b> Not Regd with any TSDF																																	
<b>15</b>	<b>Lab Charges Pending :</b> NIL	<b>Water Cess Charges Pending :</b> NIL																																
<b>16</b>	<b>Last Env. Form V : 2017-2018</b>	<b>Water Cess Return : 2017-2018</b> <b>HW Monthly Return : 2018-99</b>																																
<b>17</b>	<b>Last 3 Legal Action :</b>																																	
	<table border="1"> <thead> <tr> <th>Insp Dt</th> <th>Act</th> <th>Leg Dt</th> <th>For</th> <th>Insp ID</th> <th>IR-Leg</th> <th>Type</th> <th>Out No</th> </tr> </thead> <tbody> <tr> <td>15/11/2017</td> <td>NOT</td> <td>14/03/2018</td> <td>31A,,</td> <td>457615</td> <td>NOT</td> <td>VIG</td> <td>447566</td> </tr> <tr> <td>15/11/2017</td> <td>NOT</td> <td>14/03/2018</td> <td>31A,,</td> <td>457615</td> <td>NOT</td> <td>VIG</td> <td>447565</td> </tr> <tr> <td>24/07/2017</td> <td>SCN</td> <td>01/12/2017</td> <td>,</td> <td>445851</td> <td>SCN</td> <td>ROU</td> <td>429544</td> </tr> </tbody> </table>	Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No	15/11/2017	NOT	14/03/2018	31A,,	457615	NOT	VIG	447566	15/11/2017	NOT	14/03/2018	31A,,	457615	NOT	VIG	447565	24/07/2017	SCN	01/12/2017	,	445851	SCN	ROU	429544	
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24/07/2017	SCN	01/12/2017	,	445851	SCN	ROU	429544																											
	<b>Monthly Patrak Data : Last Return : 201811</b> <b>HAZD Waste Disposal : 0.000 (0 Trucks)</b>																																	
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# Gujarat Pollution Control Board

PCB Id: 21218

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## One Time Updatations

o	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	DGVCL	
p	- On East Direction of the location of the Company	Aishwarya Prints	
p	- On North Direction of the location of the Company	Aakash Processors	
p	- On South Direction of the location of the Company	Main Road	
p	- On West Direction of the location of the Company	Aishwarya Prints	
o	- Production since (Date) or Proposed	15/08/2003	
n	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	

## General Observation

a	- Is the Industry in Operation ??	No.	Unit sell to M/S Aaiswarya Dyeing Mills Pvt.Ltd
a	- R.O File No	SRT-183	
b	- <b>Industry Operating without CCA</b>	N.A	
c	- <b>Has Production exceeded (last 3 MTHs) than CCA-Qty</b>	No.	
d	- <b>Any products-NOT in CCA, manufactured-Last 3 MTHs</b>	No.	
e	- <b>Foul Odour/Fugitive Emission/Bye Pass in Premises ??</b>	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- <b>Has Regn with CETP or TSDF expired ??</b>	No.	
h	- Seperate Energy Meter for A.P.C.M ?	N.A	
h	- Provision of any STAND-BY Pump ??	N.A	

## Water Parameter

b	- Source of Water Supply	Borewell, Local Body	
c	- <b>W.W.G is EXCEEDING the CCA Limits</b>	No.	
d	- <b>W.W Disposal as per the Consent Conditions ?</b>	Yes	
e	- Was the ETP in operation ?	Not Applicable	
f	- Treatment System ADEQUATE to handle existing effluent	Not Required	
g	- <b>Did u observe ANY ILLEGAL Discharge ??</b>	No.	
h	- Nos of Samples collected	0	

Remarks :

**Site Observations during Inspection, PCB-ID: ( 21218 )**



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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Unit is visited with reference to complaint letter received Shri Sushant Tripathi regarding Air and Water pollution. During visit it is observed that the unit (Plot No. / Block No. 74) was takeover by M/S Aaiswarya Dyeing Mills Pvt. Ltd. (ID-20476). During visit plant and machinery installation work is going on at Plot No. 74 by M/S Aaiswarya Dyeing Mills Pvt. Ltd. and has obtained CTE amendment for same. M/S Aaiswarya Dyeing Mills Pvt. Ltd. is also visited on 5-5-2021 (Inspection ID – 604965) and IR was send through XGN. [376]-10/05/2021

**I recommend : a. Keep on Records + Notings**

W.C Notings: -----[376-NRO]~

## **Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance**

### **Compliance Observed in this Inspections.**

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
છેલ્લા ત્રણ મહિનાના ઉત્પાદન, પાણી ના વપરાશ ફ્યુલ વપરાશ તથા વેસ્ટ વોટર ડીસચાર્જ (CETP) ની વિગતો જમા કરાવવી.; Reply of the same is uploaded in 000 tag. kindly consider it. (18/06/2018)	483890(12/06/18)	Fully Complied
૩. આપના દ્વારા પાણીને સ્ત્રોત બોરવેલ હોઈ,૩-NOS BORWAL જે બાબતે આપના દ્વારા મેળવવામાં આવેલ CGWA ની પરમીશનની નકલ પૂર્તતા કરવી.; As per NGT order industries need to submit the online CGWA application before 31st December 2017, to complying such guidelines we have already submit the online CGWA application vides Application no. 21-4/1712/GJ/IND/2017 on dated 18/03/2017. Copy of the same is uploaded into 000 tag. (21/11/2017)	457615(15/11/17)	Still Pending
4. Used Oil નો ફાઈનલ proper disposal ની માહિતી પૂર્તતા કરવી.; Quantity of generation of used oil is very less (i.e. 15 Liters), hence it is stored in drums within factory premises, we will disposed the same once sufficient quantity will generate and will disposed to authorized recycler having valid permission form the GPCB. (21/11/2017)	457615(15/11/17)	Still Pending
1. તા:૨૪/૦૬/૨૦૧૭ નાં રોજ મુલાકાતી અધિકારી દ્વારા આપવામાં આવેલ લેખતી સૂચનાઓ મુદ્દા નં:૩ ની પૂર્તતા કરવામાં આવેલ નથી ,આપના દ્વારા લગાડવામાં આવેલ ETP કાર્યરત કરવામાં આવેલ નથી જે તાત્કાલિક દિન-૩ માં કાર્યરત કરી તસ્વીર સાથે પૂર્તતા અહેવાલ રજુ કરવો.; We are member of CETP operated by M/s. PEPL, we are sending our effluent to CETP after passing through Oil & Grease Trap, Screen Bar Chamber and Collection Tank as per granted permission of the board, we have installed our ETP for the recycling of our effluent in to process, due to diwali holidays modification work of ETP was not completed, we have just completed the modification work and now our recycling plant is in operation. Photograph of the same is uploaded into 000 tag. (21/11/2017)	457615(15/11/17)	Still Pending
2. (A) આપના એકમમાં નીકળતા ડીસ્કાર્ડેડ કન્ટેનર / Discarded containers carboys/drums નું decontamination આપના દ્વારા કરવામાં આવે છે કે કેમ? (B) ઉદભવતા Discarded containers કોને મોકલવામાં આવે છે.જેનો વિગતવાર પૂર્તતા અહેવાલ રજુ કરવો.(દિન-૩ માં) ; Generated discarded drums is stored in our premises, we will disposed it to authorized recycler having board permission. (21/11/2017)	457615(15/11/17)	Still Pending



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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (21218)

### A Sample Details

### B Process Stacks

### C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	37	Capacity- 4 MT/Hr Common Stack	YES	FIL,MUL,WSC	Coal	Coal @ 15 MT/Day	APCM IS FOUND IN OPERATION
2	D.G. Sets	12	320 KVA	YES	N.A	ldo	45 Liter/Hr	
3	Fuel Heater (Thermic)	37	Capacity: 2000 U Common Stack	NO	FIL,MUL,WSC	Coal	Coal @ 8.5 MT/Day OR Lignite @ 15 MT/Day	
4	D.G. Sets	12	365 KVA	YES	N.A	ldo	45 Liter/Hr	

### D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	0.150-M.T	COL,STO,DST,TRA
2	Used or Spent Oil	I -5.1	1.894-M.T	COL,STO,RRE,TRA
3	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	10.960-M.T	COL,STO,RRE,TRA

### E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	dyeing & printing of art silk fabrics	900000.000	900000.000 - MTS	1050000.000	Applied for CCA renewal application for 35,000 Meters/Day.

### F Raw material :

Sr	Raw Material Name	Capacity - Unit / Month
1	Auxiliaries	10.500 - M.T
2	Detergent	2.100 - M.T
3	Dyes	1.160 - M.T
4	Finishing	1.370 - M.T
5	gray cloth	1207500.000 - MTS
6	Hydro	0.630 - M.T
7	Oxalic Acid	0.840 - M.T
8	Print Gum	3.150 - M.T

### G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 770.000	WWG : 700.000	Water Source	Remark
1	Boiler Feed	0.000	15.000	Borewell	R.O. Permeate water is used @ 80 KL/Day
2	Cooling Water	20.000	20.000	Borewell	
3	Domestic Purpose	15.000	15.000	Borewell	
4	Mnfg Process	630.000	625.000	Borewell	
5	Others .....	105.000	0.000	Borewell	80 KLD RO Permeate water is used in to Boiler & 20 KLD RO Reject water is used in to Washing/Scrubbe
6	Wash Water	0.000	25.000	Borewell	R.O. Reject water is used @ 25 KL/Day

### H Solid Waste

Inspection Team : D. M. Rathod,DEE - N.V.DASANDI,SSA

**I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.**



# Gujarat Pollution Control Board

PCB Id: 21218

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(D. M. Rathod,DEE )



# AAISWARYA DYEING Mills Pvt. Ltd.

ANNEXURE-C

Formally Known As : Aaiswarya Prints Dyeing & Printing Mills (P) Ltd.  
• PAN NO. AACCA 4770A • CIN NO. U17119GJ1993PTC020372

Ref.: GPCB/165/2022/1454

GPCB ID – 20476

Date : 05/02/2022

To,  
The Regional Officer  
Gujarat Pollution Control Board,  
338, Belgium Square Typical First Floor,  
Silver Plaza Complex,  
Opp. Linear Bus Stand, Ring Road,  
Surat - 395 003

**Sub:** Reply of observation and suggestion given by the Board during the Inspection of out unit  
**Ref.:** Notice of Entry and Inspection on 05/02/2022.

Respected Sir,

As per instruction given by the officers during the time of inspection on dated 05/02/2022, we are herewith submitting the following documents:-

1. Copy of the Sale Deed between M/s. Aaiswarya Dyeing Mills Pvt. Ltd. and M/s. Sai Jyoti fashion Pvt. Ltd. vide Annexure - 1
2. Status of the Industry vide Annexure - 2
3. List of Equipments installed on Plot No. 74 vide Annexure - 3

We hope above is as per your requirement.

Thanking You,

Yours sincerely,

For, Aaiswarya Dyeing Mills Pvt. Ltd.

  
**RAMESHBHAI M: DUMASIA**  
(DIRECTOR)

**Encl: Annexure – 1 Copy of the Sale Deed between M/s. Aaiswarya Dyeing Mills Pvt. Ltd. and M/s. Sai Jyoti fashion Pvt. Ltd.**  
**Annexure – 2 Status of the Industry**  
**Annexure – 3 List of Equipments installed on Plot No. 74**



# AAISWARYA Dyeing Mills Pvt. Ltd.

Formally Known As : Aaiswarya Prints Dyeing & Printing Mills (P) Ltd.  
• PAN NO. AACCA 4770A • CIN NO. U17119GJ1993PTC020372

## ANNEXURE – 2

### STATUS OF INDUSTRY

1. Closing Date of M/S. Sai Jyoti Fashion Pvt. Ltd. – **DECEMBER 2018**
2. Dismantle of Machineries of M/S. Sai Jyoti Fashion Pvt. Ltd – **APRIL 2019**
3. Starting of Installation of New Machinery By M/S. Aaiswarya Dyeing Mills Pvt. Ltd. – **DECEMBER 2021.**

Thanking You,

Yours sincerely,

For, Aaiswarya Dyeing Mills Pvt. Ltd.

**RAMESHBHAI M. DUMASIA**  
(DIRECTOR)

**ANNEXURE - 3**

LIST OF EQUIPMENTS INSTALLED ON PLOT NO. 74 (EARLIER OWNER OF M/s.  
SAI JYOTI FASHION PVT. LTD.):

Sr. No.	Name of Machinerles	Nos of Machinerles
1	Hot Air Stenter Machine	5
2	Flat Bed Printing Machine	6
3	Jet Dyeing Machine	5
4	Drum Washer Machine	3
5	Rotary Printing Machine	1
6	Mercerise Machine	1
7	C. B. R. Machine	1
8	C. R. P. Machine	1
9	Washing Machine	1
10	Folding Machine	10
11	Sofleena Machine	1

Thanking You,

Yours sincerely,

For, Aaiswarya Dyeing Mills Pvt. Ltd.

  
RAMESHBHAI M. DUMASIA  
(DIRECTOR)

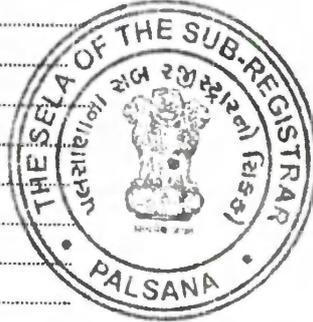
M.11

### રજીસ્ટ્રેશન પહોંચ

પહોંચ નંબર ૨૦૧૯૧૨૦૦૧૩૬૩૯ દસ્તાવેજ નંબર ૬૪૬૭ દસ્તાવેજ વર્ષ ૨૦૧૯  
 તારીખ ૧૩ માહે એપ્રિલ સને ૨૦૧૯

દસ્તાવેજનો પ્રકાર: માલિકી ફેરખત/વેચાણ અલેખ ૭૫૦૦૦૦૦.૦૦  
 રજુ કરનારનું નામ સાઉ જયોતિ ફેશન્સ પ્રા. લી. તરફે તેના અધિકૃત ડિરેક્ટર અમીતકુમાર હરીપ્રસાદ ચાદવ  
 નીચે પ્રમાણે ફી પહોંચી ૩. પેસા

રજીસ્ટ્રેશન ફી..... ૭૫૦૦૦૦.૦૦  
 નકલ કરવા ની ફી સાઈડ / ફોલીઓ..... ૩૦૦.૦૦  
 સેરોની નકલ કરવા માટે ફી.....  
 ટપાલ ખર્ચ.....  
 નકલો અથવા ચાદીઓ (કલમ ૬૪ થી ૬૭).....  
 સોપ અગર તપાસણી.....  
 ૯૬ કલમ-૨૫.....  
 કલમ-૩૪ (કલમ-૫૭).....  
 નકલ ફી ફોલીઓ.....  
 ઇન્ડેક્સ-૨ ફી.....



કુલ એકદરે રૂ.	૭૫૦૩૦૦.૦૦
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અંકે રૂપિયા સાત લાખ પચાસ હજાર ત્રણ સો પુરા

દસ્તાવેજ ના દિવસે તૈયાર થશે અને તે રજીસ્ટર ટપાલથી મોકલવામાં આવશે.

નકલ કચેરીમાં આપવામાં

દસ્તાવેજ રજીસ્ટર ટપાલથી નીચેના સરનામે મોકલશો.

સાંઈ સદન બંચીજ, ઉમધા, સુરત

એગર \_\_\_\_\_ ને આપશો

*(Signature)*  
 રજુ કરનારની સહી

*(Signature)*  
 C.T.Patel  
 સબ રજીસ્ટ્રાર  
 પલસાણા

અનુક્રમણિકા નંબર - ૨

સબ-રજીસ્ટ્રાર કચેરી

Sub-Registrar Office(SRO) Surat Palsana

ગ્રામનું નામ	દસ્તાવેજનો પ્રકાર અને અવેજ (બાંધણી પટના ઉસ્સામાં આકાર પટે આપનાર અથવા પટે રાખનાર આવે છે તે જણાવવું)	સર્વે નંબર પેટા વિભાગ નંબર અને ઘર નંબર (જો કંઈ પણ હોય તો)	લેટાઉટ	આકાર અથવા જુદી આપવામાં આવે ત્યારે તે	દસ્તાવેજ કરી આપનાર પક્ષકારનું નામ અથવા દિવાની કોર્ટના હુકમનામા અથવા આદેશના સંબંધમાં પ્રતિવાદીનું નામ	દસ્તાવેજ કરી લેનાર પક્ષકારનું નામ અથવા દિવાની કોર્ટના હુકમનામા અથવા આદેશના સંબંધમાં વાદીનું નામ	સહીની તારીખ નોંધણીની તારીખ	અનુક્રમ, વોલ્યુમ અને પૃષ્ઠ નંબર	શેરો
વરેલી VARELI	આધિકારી ફેરબંધાવવાનું  રૂ. 75000000.00	પ્લોટ નં. 74/3, શ્રીન ખેતીની જમીન જેનું ક્ષે. 5372.00 ચો. મી. જેની ઉપર 5545.77 ચો. મી. માંયકામ સહીતની જમીન અમલા કંભારત સહીતની મિલકત		સાંઇ જયોતિ ફેશન્સ પ્રા. લી. તરફે તેના અધિકૃત ડિરેક્ટર અમીતકુમાર હરીપ્રસાદ યાદવ	એથર્થા ડાઇંગ મીલ્સ પ્રા. લી.	12/04/2019  12/04/2019	6467		

મુકામલ કરનાર

મર્મ નકલ

સબ-રજીસ્ટ્રાર

Sub-Registrar Office (SRO) Surat Palsana

અજય આર મહેતા ની તારીખ 15/04/2019 ના રોજની

અરજી નંબર : 6844

તારીખ :

સબ-રજીસ્ટ્રાર

Sub-Registrar Office (SRO) Surat Palsana



નોંધ: કોમ્પ્યુટર પ્રિન્ટમાં કોઈ પણ રીતે કરેલ સુધારો માન્ય ગણાશે નહીં.

પ્રિન્ટ તારીખ : 15/04/2019

PSN  
No. 6457 2  
29  
2019



For Sai Jyoti Fashions Pvt. Ltd.

*[Signature]*  
Director

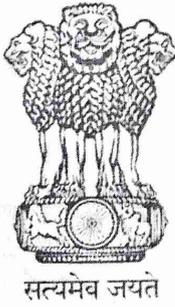
**--:: वेचाए दस्तावेज ::--**

For Sai Jyoti Fashions Pvt. Ltd.

*[Signature]*  
Director

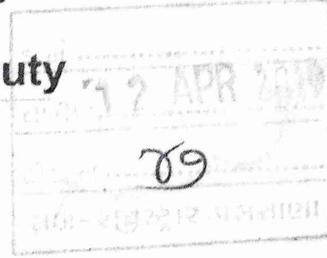
For Aaiswarya Dyeing Mills Private Limited

*[Signature]*  
Director / Authorized

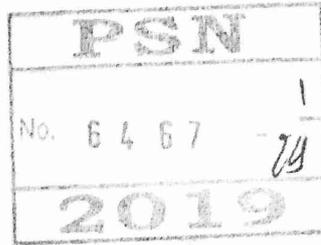


**INDIA NON JUDICIAL**  
**Government of Gujarat**

**Certificate of Stamp Duty**



Certificate No. : IN-GJ02064448512503R  
Certificate Issued Date : 10-Apr-2019 12:43 PM  
Account Reference : SHCIL (FI)/ sh-sur01/ NANPURA/ GJ-SU  
Unique Doc. Reference : SUBIN-GJSH-SUR0148998194082681R  
Purchased by : AAISWARYA DYEING MILLS PRIVATE LIMITED  
Description of Document : Article 20(a) Conveyance - Immovable Property  
Property Description : AS PER SALE DEED  
Consideration Price (Rs.) : 7,50,00,000  
(Seven Crore Fifty Lakh only)  
First Party : AAISWARYA DYEING MILLS PRIVATE LIMITED  
Second Party : SAI JYOTI FASHIONS PRIVATE LIMITED  
Stamp Duty Paid By : AAISWARYA DYEING MILLS PRIVATE LIMITED  
Stamp Duty Amount(Rs.) : 36,75,000  
(Thirty Six Lakh Seventy Five Thousand only)



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3

PSN  
No. 6467 3  
29  
2019

વેચાણ અવેજ રૂ.૭,૫૦,૦૦,૦૦૦/-  
અંકે રૂપિયા સાત કરોડ પચાસ લાખ પુરાનો

સંવત ૨૦૭૫ ના ચૈત્ર સુદ : છઠ્ઠે ને વાર : ગુરુવારને  
તા.૧૧ મીને, માઠે : એપ્રિલ, સને ૨૦૧૯ ના અંગ્રેજી દિને

પહેલા પક્ષના ચાને ખરીદનારા :-



એસ્વર્યા ડાયિંગ મીલ્સ પ્રા લી.,

[AAISWARYA DYEING MILLS PVT LTD] જે  
ઈન્ડિયન કંપની એક્ટ સને - ૧૯૫૬ ઢેહળ નોંધાયેલ કંપની જેનો  
રજીસ્ટ્રેશન નં. U17119GJ1993PTC020372, તા.૦૭.૧૦.૧૯૯૩  
છે અને તેની રજીસ્ટર્ડ ઓફીસ ઠે.૨૪ થી ૨૭, ડલોઈ નં.૭૨, ગામ  
: ભુરીગામ-વરેલી, તા.પલસાણા, જી.સુરત.  
પાન નં. AACCA 4770A

(( જેઓને હવે પછી આ વેચાણ દસ્તાવેજના લેખમાં પહેલા પક્ષના  
ચાને ખરીદનારા અગર તમો તરીકે સંબોધવામાં આવેલ છે, જેઓના  
સંપૂર્ણ અર્થમાં અન્યથા વિરોધાભાસ ન હોય ત્યાં પહેલા પક્ષના  
ચાને ખરીદનારા પોતે તથા તેઓના વંશવાલી વારસો, ટ્રાન્સફરીઓ,  
એસાઈનીઓ, એક્ઝીક્યુટીવ્સ, એકઝીક્યુટીવ્સ, સકસેસર્સ ઇત્યાદી  
તમામનો સમાવેશ થઈ જાય છે. ))

જોગ લી.

દસ્તાવેજનો વકર	ગામનું નામ/ ડલોઈ નં.	ભોજન
વેચાણ	વરેલી/૭૫/૩	૫૩૦૨.૦૦ સો.મી.

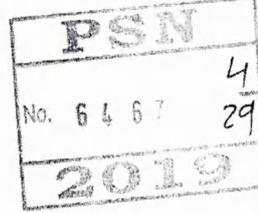
For Sai Jyoti Fashions Pvt. Ltd.

*[Signature]*  
Director

For, Aaiswarya Dyeing Mills Private Limited

*[Signature]*  
Director / Authorized

બીજા પક્ષના ચાને વેચનારા :-



સાંઈ જ્યોતિ ફેશન્સ પ્રા લી., [SAI JYOTI FASHIONS PVT LTD ] જે ઇન્ડિયન કંપની એક્ટ સને - ૧૯૫૬ હેઠળ નોંધાયેલ કંપની જેનો રજીસ્ટ્રેશન નં.U18101GJ2001PTC39779, તા.૧૩.૦૭.૨૦૦૧ છે અને તેની રજીસ્ટર્ડ ઓફીસ ઠે.પ્લોટ નં.૭૪, વરેલી, તા.પલસાણા, જી.સુરતના તરફે તેના અધિકૃત ડિરેક્ટર અમીતકુમાર હરીપ્રસાદ ચાદવ ડિ.આ.વ : ૩૫, ઇંધો : વેપાર, ઠે.૧૭/૨૦, સાંઈ સદન બંગલોઝ, સોમનાથ મંદિરની પાસે, ઇમરા, સુરત.

પાન નં. AAFCS 8000E

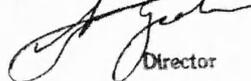
(( જેઓને હવે પછી આ વેચાણ દસ્તાવેજના લેખમાં બીજા પક્ષના ચાને વેચનારા અગર અમો તરીકે સંબોધવામાં આવેલ છે, જેઓના સંપૂર્ણ અર્થમાં અન્યથા વિરોધાભાસ ન હોય ત્યાં બીજા પક્ષના ચાને વેચનારા પોતે તથા તેઓના વંશવાલી વારસો, ડ્રાન્સફરીઓ, એસાઈનીઓ, એક્ઝીક્યુટીવ્સ, એકઝીક્યુટીવ્સ, સકસેસર્સ ઇત્યાદી તમામનો સમાવેશ થઈ જાય છે. ))

આથી હમો બીજા પક્ષના તમો પહેલા પક્ષનાને આ વેચાણ દસ્તાવેજ લખી આપી જણાવીએ છીએ કે :-

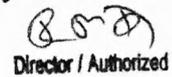
- (૧) નીચે જણાવેલ વર્ણન અને વિગતવાળી જમીન હમો બીજા પક્ષનાની સ્વતંત્ર માલિકી કબજા ભોગવટાની ચાલી આવેલી છે. સદરહુ જમીન હમો બીજા પક્ષનાએ તમો પહેલા પક્ષનાને રૂ.૭,૫૦,૦૦,૦૦૦/- અંકે રૂપિયા સાત કરોડ પચાસ લાખ પુરાના કિમતી અવેજ બદલ વેચાણ આપી છે. જેનો હમો બીજા પક્ષના આ વેચાણ દસ્તાવેજ કરી આપીએ છીએ.

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪/૩	૫૩૭૨.૦૦ ચો.મી.

For Sai Jyoti Fashions Pvt. Ltd.

  
Director

For, Aalewarya Dyeing Mills Private Limited

  
Director / Authorized

5

PSN  
No. 6467  
29  
2019

(૨) સુરત ડીસ્ટ્રીક્ટ પલસાણા સબ ડીસ્ટ્રીક્ટના મોળે ગામ : વરેલીના રે.સ.નં.૮૨ થી નોંધાયેલી જમીન મુળ નાથુભાઈ લખાભાઈની માલીકીની ચાલી આવેલી હતી.

ત્યારબાદ, સદરહુ જમીનનો એકત્રીકરણ યોજના હેઠળ સમાવેશ થતા સદરહુ રેવન્યુ સર્વે નંબરને બ્લોક નં.૭૪ આપવામાં આવ્યો છે. જેની એન્ટ્રી રેવન્યુ દફતરે એન્ટ્રી નં. ૧૭૯ થી પાડવામાં આવેલી અને જે એન્ટ્રી તા.૦૫.૧૦.૧૯૬૬ ના રોજ પ્રમાણીત કરવામાં આવેલી.

ત્યારબાદ મજકુર નાથુભાઈ લખાભાઈ ગુજરી ગયેલા અને તેઓ ગુજરી જતા તેમની સીધીલીટીના કાયદેસરના વારસદારો વચ્ચે કોટુંબીક વહેંચણી થયેલી. જે વહેંચણી મુજબ સદરહુ જમીન વસનજી નાથુભાઈ તથા ગુલાબભાઈ નાથુભાઈના હિસ્સે આવેલી. જેની એન્ટ્રી રેવન્યુ દફતરે તા.૨૫.૦૬.૧૯૬૭ ના રોજ એન્ટ્રી નં.૧૯૧ થી પાડવામાં આવેલી. જે એન્ટ્રી તા.૦૭.૦૬.૧૯૬૮ ના રોજ પ્રમાણીત કરવામાં આવેલી.

ત્યારબાદ મજકુર જમીન માલીકો પૈકી વસનજી નાથુભાઈ તા.૦૭.૦૮.૧૯૭૦ ના રોજ ગુજરી ગયેલા. અને તેઓ ગુજરી જતા તેમની સીધીલીટીના કાયદેસરના વારસદાર ડાહીબેન તે વસનજી નાથુભાઈની વિધવા, લક્ષ્મીબેન વસનજી, ગંગાબેન વસનજી, હંસાબેન વસનજી, નર્મદાબેન વસનજી તથા ઈન્દુબેન વસનજી થયેલા. ત્યારબાદ મજકુર વારસદારો પૈકી લક્ષ્મીબેન વસનજી, ગંગાબેન વસનજી, હંસાબેન વસનજી, નર્મદાબેન વસનજી તથા ઈન્દુબેન વસનજીએ સદરહુ જમીનમાંથી પોતાનો તમામ લાગ-લાગ, દર-દાવો, હકક-હિસ્સો, હિત-સંબંધ ડાહીબેન તે વસનજી નાથુભાઈની વિધવાની લાભમાં જતો કરેલો. જેની એન્ટ્રી રેવન્યુ દફતરે તા.૦૧.૧૨.૧૯૭૮ ના રોજ એન્ટ્રી નં.૪૪૩ થી પાડવામાં આવેલી અને જે એન્ટ્રી પ્રમાણીત કરવામાં આવેલી.

ઉપરોક્ત હકીકતે સદરહુ આખી જમીનના સ્વતંત્ર માલીક મુખત્યાર અને કબજેદાર ડાહીબેન તે વસનજી નાથુભાઈની વિધવા તથા ગુલાબભાઈ નાથુભાઈ થયેલા.

સદરહુ જમીન બીનખેતીના કૃત્યો કરવા માટેની પરવાનગી મહેરબાન તાલુકા વિકાસ અધિકારી સાહેબશ્રીના હુકમ ક્રમાંક નં.આર.ઈ.વી./એન.ઓ./૨૧ી.નં.૭૭/૭૯, તા.૨૮.૦૮.૧૯૭૯ થી આપવામાં આવેલી છે. જેની એન્ટ્રી રેવન્યુ દફતરે તા.૨૪.૦૬.૧૯૮૦ ના રોજ એન્ટ્રી નં.૫૪૦ થી પાડવામાં આવેલી છે. જે એન્ટ્રી તા.૨૦.૦૮.૧૯૮૦ ના રોજ પ્રમાણીત કરવામાં આવેલી.

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪/૭	૫૩૭૨.૦૦ ચો.મી.

For Sai Jyoti Fashions Pvt. Ltd.

*[Signature]*  
Director

For Aishwarya Dyeing Mills Private Limited

*[Signature]*  
Director / Authorized

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PSN  
No. 6467 29  
2019

ત્યારબાદ મજકુર જમીન માલીકોએ સદરહુ જમીનમાં જુદા જુદા પ્લોટો પાડેલા અને નીચે જણાવેલ પ્લોટોવાળી જમીન જુદી જુદી વ્યક્તિઓને ગ્રણ અલગ અલગ વેચાણ દસ્તાવેજોથી વેચાણ આપેલી. જેના પાકા વેચાણ દસ્તાવેજ મહેરબાન કામરેજ સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં નોંધાયેલા છે.

ક્રમ	ખરીદનારનું નામ	દસ્તાવેજ નંબર તથા તારીખ	એન્ટ્રી નંબર તથા તારીખ
૧	ધીરુભાઈ નાનુભાઈ દેસાઈ	૨૩૯ તા.૨૩.૦૨.૧૯૮૧	૫૮૯ તા.૧૨.૦૩.૧૯૮૧
૨	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	૨૩૭ તા.૨૩.૦૨.૧૯૮૧	૫૯૦ તા.૧૨.૦૩.૧૯૮૧
૩	બાલુભાઈ જીવણજી નાયક	૨૪૧ તા.૨૩.૦૨.૧૯૮૧	૫૯૧ તા.૧૨.૦૩.૧૯૮૧
કુલ			

ઉપરોક્ત હકીકતે સદરહુ જમીનના સ્વતંત્ર માલિક મુખત્યાર અને કબજેદાર ઉપર જણાવેલ વ્યક્તિઓ થયેલા.

ત્યારબાદ મજકુર જમીન માલીકોએ તેમની માલીકીના નીચે જણાવેલ પ્લોટો જુદી જુદી વ્યક્તિઓને જુદા જુદા વેચાણ દસ્તાવેજોથી વેચાણ આપેલા. જેના પાકા વેચાણ દસ્તાવેજ મહેરબાન કામરેજ સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં નોંધાયેલા છે. જેની વિગત નીચે મુજબ છે.

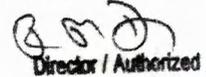
ક્રમ	ખરીદનારનું નામ	વેચનારનું નામ	પ્લોટ નંબર	દસ્તાવેજ નંબર તથા તારીખ
૧	ઈસ્માઈલ ચાહયાભાઈ મુછાલા તથા અસ્મા ઈસ્માઈલ મુછાલા	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	બી-૨૯	૫૩૬ તા.૧૦.૦૪.૧૯૮૧
૨	અસ્મા ઈસ્માઈલ મુછાલા તથા ઈસ્માઈલ ચાહયાભાઈ મુછાલા	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	બી-૩૦	૧૨૯૬ તા.૧૮.૦૮.૧૯૮૧
૩	ઈસ્માઈલ તફઝુલ હુસેન તથા રૂબી ઈસ્માઈલ શમ્સી	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	બી-૩૧	૫૩૭ તા.૧૦.૦૪.૧૯૮૧
૪	ફીરોઝ તફઝુલ	બેચરભાઈ	બી-૩૨	૧૨૯૭

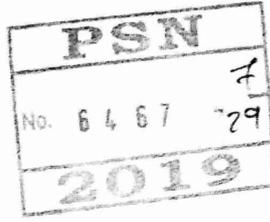
દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	ક્ષેત્રફળ
વેચાણ	વરેલી/૪૪/૩	૫૩૭૨.૦૦ ચો.મી.

For Sai Jyoti Fashions Pvt. Ltd.

  
Director

For, Aalswarya Dyeing Mills Private Limited

  
Director / Authorized



	હુસેન શમ્સી તથા નફીસા ફીરોઝ શમ્સી	મંછુભાઈ પાટણવાડીયા		તા.૧૮.૦૮.૧૯૮૧
૫	નરેદીન શેખ ઈબ્રાહીમભાઈ સુરતવાલા	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	બી-૩૩	૭૯૦ તા.૦૫.૦૬.૧૯૮૧
૬	જાબીરભાઈ શેખ ઈબ્રાહીમભાઈ સુરતવાલા	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	બી-૩૪	૭૯૧ તા.૦૫.૦૬.૧૯૮૧
૭	બજરંગલાલ સીતારામજી સોમાણી	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	બી-૩૫	૧૩૫૧ તા.૧૮.૧૦.૧૯૮૪
૮	બજરંગલાલ સીતારામજી સોમાણી	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	બી-૩૬	૧૩૫૦ તા.૧૮.૧૦.૧૯૮૪
૯	મુરલીધર જેઠમલ સોની તથા શોભા મુરલીધર સોની	બેચરભાઈ મંછુભાઈ પાટણવાડીયા	બી-૩૭	૧૩૪૯ તા.૧૮.૧૦.૧૯૮૪
૧૦	સાંઈ જયોતિ ફેશન્સ પ્રા.લી.	બાલુભાઈ જીવણજી નાયક	બી-૪૫	૧૨૨૦ તા.૨૦.૧૨.૨૦૦૧
૧૧	સાંઈ જયોતિ ફેશન્સ પ્રા.લી.	બાલુભાઈ જીવણજી નાયક	બી-૪૬	૧૨૧૮ તા.૨૦.૧૨.૨૦૦૧
૧૨	સાંઈ જયોતિ ફેશન્સ પ્રા.લી.	બાલુભાઈ જીવણજી નાયક	બી-૪૭	૧૨૨૧ તા.૨૦.૧૨.૨૦૦૧
૧૩	સાંઈ જયોતિ ફેશન્સ પ્રા.લી.	બાલુભાઈ જીવણજી નાયક	બી-૪૮	૧૨૧૯ તા.૨૦.૧૨.૨૦૦૧
૧૪	શાંતાબેન ભૂખણદાસ મોદી તથા વસંતલાલ ડાહ્યાભાઈ દલાલ	બાલુભાઈ જીવણજી નાયક	સી-૧	૫૩૨ તા.૧૦.૦૪.૧૯૮૧
૧૫	શાંતાબેન ભૂખણદાસ મોદી તથા જસવંતલાલ ડાહ્યાભાઈ મોદી	બાલુભાઈ જીવણજી નાયક	સી-૨	૫૩૩ તા.૧૦.૦૪.૧૯૮૧
૧૬	શાંતાબેન ભૂખણદાસ મોદી તથા કિશોરચંદ્ર ડાહ્યાભાઈ દલાલ	બાલુભાઈ જીવણજી નાયક	સી-૩	૫૩૪ તા.૧૦.૦૪.૧૯૮૧
૧૭	ભૂપેન્દ્રભાઈ છોટાલાલ કનસાડવાલા	બાલુભાઈ જીવણજી નાયક	સી-૪	૫૧૭ તા.૦૬.૦૪.૧૯૮૧
૧૮	મુકેશચંદ્ર છોટાલાલ કનસાડવાલા	બાલુભાઈ જીવણજી નાયક	સી-૫	૫૧૮ તા.૦૬.૦૪.૧૯૮૧
૧૯	વિજયકુમાર છોટાલાલ કનસાડવાલા	બાલુભાઈ જીવણજી નાયક	સી-૬	૫૧૯ તા.૦૬.૦૪.૧૯૮૧
૨૦	છગનલાલ પ્રભુદાસ મોદી	બાલુભાઈ જીવણજી નાયક	સી-૭	૫૨૦ તા.૦૬.૦૪.૧૯૮૧
૨૧	જવાહર છોટાલાલ શાહ	બાલુભાઈ જીવણજી નાયક	સી-૮	૫૨૧ તા.૦૬.૦૪.૧૯૮૧

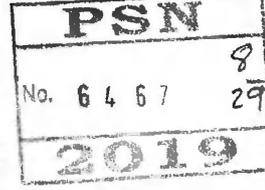
દસ્તાવેજનો પ્રકાર	ગણતરી નામ/ ઓફ નં.	ફોન નં.
વેચાણ	વરેલી/૫૪/૩	૫૩૭૪.૦૦ યો.બી.

For Sai Jyoti Fashions Pvt. Ltd.

Director

For, Aaiswarya Dyeing Mills Private Limited

Director / Authorized



૨૨	લતાબેન મેવાવાળા	દસમુખલાલ	બાલુભાઈ જીવણજી નાયક	સી-૯	૫૨૨ તા.૦૬.૦૪.૧૯૮૧
૨૩	ભૂપેન્દ્રભાઈ કનસાકવાલા	છોટાલાલ	બાલુભાઈ જીવણજી નાયક	સી-૧૦	૫૨૩ તા.૦૬.૦૪.૧૯૮૧
૨૪	વિનોદચંદ્ર ઠક્કર	ઠાકોરદાસ	બાલુભાઈ જીવણજી નાયક	સી-૧૧	૯૧૬ તા.૨૩.૦૬.૧૯૮૧
૨૫	શોભનાબેન ઠક્કર	વિનોદચંદ્ર	બાલુભાઈ જીવણજી નાયક	સી-૧૨	૧૦૬૫ તા.૧૦.૦૭.૧૯૮૧
૨૬	નટરાજન મહેતા	ચંપકલાલ તથા અમી નટરાજન મહેતા	બાલુભાઈ જીવણજી નાયક	સી-૧૩	૧૦૯૬ તા.૧૦.૦૭.૧૯૮૧

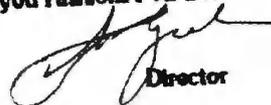
ત્યારબાદ મજદૂર પ્લોટ નં.બી-૩૭ ના માલિકોએ તેમની માલિકીનો સદરહું પ્લોટ મૂળચંદભાઈ રામદાસ ગુપ્તાને વેચાણથી આપેલો. જેનો પાકો વેચાણ દસ્તાવેજ મહે. કામરેજના સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં તા.૨૬.૦૫.૧૯૮૮ ના રોજ અનુક્રમ નં.૬૨૬ થી નોંધાયેલો છે અને તે રીતે સદરહું પ્લોટના સ્વતંત્ર માલિક, મુખત્યાર અને કબજેદાર મુરલીધર જેઠમલ સોની તથા શોભા મુરલીધર સોની થયેલા. ત્યારબાદ મજદૂર માલિકોએ સદરહું પ્લોટ સુશીલાબેન રમેશચંદ્ર બોડીવાલાને તા.૨૦.૧૦.૧૯૮૯ ના રોજ વેચાણથી આપેલો. જેનો પાકો વેચાણ દસ્તાવેજ મહે. કામરેજના સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં તા.૨૩.૧૦.૧૯૮૯ ના રોજ અનુક્રમ નં.૧૪૬૪ થી નોંધાયેલો છે અને તે રીતે સદરહું પ્લોટના સ્વતંત્ર માલિક, મુખત્યાર અને કબજેદાર સુશીલાબેન રમેશચંદ્ર બોડીવાલા થયેલા.

ત્યારબાદ મજદૂર માલિકો કનેથી તેમની માલિકીના નીચે જણાવેલ પ્લોટો મેસર્સ સાંઈ જયોતિ ફેશન્સ પ્રા.લી.ને જુદા જુદા વેચાણ દસ્તાવેજોથી વેચાણ આપેલા. જેના પાકા વેચાણ દસ્તાવેજ મહેરબાન પલસાણા કામરેજ સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં નોંધાયેલા છે. જેની વિગત નીચે મુજબ છે.

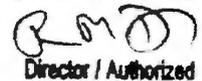
ક્રમ	વેચનારનું નામ	પ્લોટ નંબર	દસ્તાવેજ નંબર તથા તારીખ
૧	ઈસ્માઈલ ચાહચાભાઈ મુછાલા તથા અસ્મા ઈસ્માઈલ મુછાલા	બી-૨૯	૧૨૧૭ તા.૨૦.૧૨.૨૦૦૧
૨	અસ્મા ઈસ્માઈલ મુછાલા તથા ઈસ્માઈલ ચાહચાભાઈ વજાલા	બી-૩૦	૧૨૧૬ તા.૨૦.૧૨.૨૦૦૧
૩	ઈસ્માઈલ તફઝુલ હુસેન તથા રૂબી ઈસ્માઈલ રાસ્તી	બી-૩૧	૧૦૩૭ તા.૨૫.૧૦.૨૦૦૧

દસ્તાવેજનો પ્રકાર	આમનું નામ/ વોલેક નં.	ફોનનું નં.
વેચાણ	બેંચી/૫૪/૩	૫૩૦૨.૦૦ એ.બી.

For Sai Jyoti Fashions Pvt. Ltd.

  
Director

For, Aakswarya Dyeing Mills Private Limited

  
Director / Authorized

9

PSN  
No. 6467 29  
2019

૪	ફીરોઝ તફઝઝુલ હુસેન શમ્સી તથા નફીસા ફીરોઝ શમ્સી	બી-૩૨	૧૦૪૦ તા.૨૫.૧૦.૨૦૦૧
૫	નરૂદ્દીન શેખ ઈબ્રાહીમભાઈ સુરતવાલા	બી-૩૩	૧૦૩૯ તા.૨૫.૧૦.૨૦૦૧
૬	જાબીરભાઈ શેખ ઈબ્રાહીમભાઈ સુરતવાલા	બી-૩૪	૧૦૪૧ તા.૨૫.૧૦.૨૦૦૧
૭	બજરંગલાલ સીતારામખી સોમાણી	બી-૩૫	૧૦૪૨ તા.૨૫.૧૦.૨૦૦૧
૮	બજરંગલાલ સીતારામખી સોમાણી	બી-૩૬	૧૦૩૮ તા.૨૫.૧૦.૨૦૦૧
૯	સુશીલાબેન રમેશચંદ્ર બોડીવાલા	બી-૩૭	૧૨૨૨ તા.૨૦.૧૨.૨૦૦૧
૧૦	શાંતાબેન ભૂખણદાસ મોદી તથા વસંતલાલ ડાહ્યાભાઈ દલાલ	સી-૧	૧૨૨૩ તા.૨૦.૧૨.૨૦૦૧
૧૧	શાંતાબેન ભૂખણદાસ મોદી તથા જસવંતલાલ ડાહ્યાભાઈ મોદી	સી-૨	૧૨૨૪ તા.૨૦.૧૨.૨૦૦૧
૧૨	શાંતાબેન ભૂખણદાસ મોદી તથા કિશોરચંદ્ર ડાહ્યાભાઈ દલાલ	સી-૩	૧૨૨૫ તા.૨૦.૧૨.૨૦૦૧
૧૩	ભૂપેન્દ્રભાઈ છોટાલાલ કનસાડવાલા	સી-૪	૧૦૪૩ તા.૦૪.૧૦.૨૦૦૨
૧૪	મુકેશચંદ્ર છોટાલાલ કનસાડવાલા	સી-૫	૧૦૪૧ તા.૦૪.૧૦.૨૦૦૨
૧૫	વિજયકુમાર છોટાલાલ કનસાડવાલા	સી-૬	૧૦૪૨ તા.૦૪.૧૦.૨૦૦૨
૧૬	છગનલાલ પ્રભુદાસ મોદી	સી-૭	૨૮૫ તા.૨૬.૦૩.૨૦૦૨
૧૭	જવાહર છોટાલાલ શાહ	સી-૮	૧૦૪૪ તા.૦૪.૧૦.૨૦૦૨
૧૮	લતાબેન હસમુખલાલ મેવાવાળા	સી-૯	૧૩૧ તા.૦૫.૦૨.૨૦૦૨
૧૯	ભૂપેન્દ્રભાઈ છોટાલાલ કનસાડવાલા	સી-૧૦	૧૦૪૦ તા.૦૪.૧૦.૨૦૦૨
૨૦	વિનોદચંદ્ર ઠાકોરદાસ ઠક્કર	સી-૧૧	૯૮૪ તા.૧૬.૦૯.૨૦૦૨
૨૧	શોભનાબેન વિનોદચંદ્ર ઠક્કર	સી-૧૨	૯૮૫ તા.૧૬.૦૯.૨૦૦૨
૨૨	નટરાજન ચંપકલાલ મહેતા તથા અમી નટરાજન મહેતા	સી-૧૩	૯૯૭ તા.૧૯.૦૯.૨૦૦૨



ઉપરોક્ત લકીકતે સદરહું પ્લોટો તથા તેને લાગુ રોડ રસ્તા સહીતના સ્વતંત્ર માલિક, મુખત્યાર અને કબજેદાર મેસર્સ સાઈ જ્યોતિ ફેશન્સ પ્રા.લી. થયેલા. જે તમામ પ્લોટોનું

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	ક્ષેત્રફળ
વેચાલ	વરેલી/૧૪/૩	૫૩૭૨.૦૦ ચો.મી.

For Sai Jyoti Fashions P. L. Ltd.

*[Signature]*  
Director

For, Aalswarya Dyeing Mills Private Limited

*[Signature]*  
Director / Authorized

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No. 6467	10
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એકત્રીકરણ કરવામાં આવેલું અને જે તમામ પ્લોટોને એકત્ર કરી બ્લોક નં.૭૪/૩ આપવામાં આવેલો અને જેનું રોડ રસ્તા સહીતનું ક્ષેત્રફળ ૫૩૭૨.૦૦ ચો.મી. નક્કી થયેલું.

સદરહું જમીનમાં બાંધકામ કરવા અંગેની રીવાઈઝડ પરવાનગી સુરત શહેરી વિકાસ સત્તા મંડળએ રજાચિઠ્ઠી નં.સુડા/વિપઅ/સુ.૪/૪૩૭૪/૬૭૭૫ થી તા.૨૫.૧૦.૨૦૦૧ ના રોજ આપેલી.

સદરહું જમીનમાં બીનપેતીના કૃત્ય કરવા અંગેની રીવાઈઝડ પરવાનગી જીલ્લા વિકાસ અધિકારીએ તેમના હુકમ ક્રમાંક નં.તા.પ/આરઈવી./એન.એ./૨જી.નં.૫/૨૦૦૨-૦૩/૧/૨૦૦૨, તા.૦૧.૧૧.૨૦૦૨ થી કરેલો.

ઉપરોક્ત હકીકતે હમો બીજા પક્ષના સદરહું નીચે જણાવેલ વર્ણન અને વિગતવાળી મીલકતના સ્વતંત્ર માલિક, મુખત્યાર અને કબજેદાર છીએ અને સદરહું મીલકતમાં હમો બીજા પક્ષના સિવાય અન્ય કોઈનો હક્ક, હિત, હિસ્સો ચાલી આવેલો નથી અને તેવા હક્ક અને અધિકારની રૂએ સદરહું મીલકત હમો બીજા પક્ષનાએ તમો પહેલા પક્ષનાને આજરોજ આ વેચાણ દસ્તાવેજથી વેચાણ આપી છે.

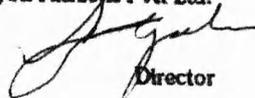
(૩) બીજા પક્ષનાએ સદરહું મીલકત ઉપર કોઈ કરજ કર્યું નથી. તેમજ સદરહું મીલકત કોઈને પણ ગીરોમાં આપી નથી. સદરહું મીલકત થકી બીજા પક્ષના કોઈના કોઈ પણ જાતના જામીન થયા નથી. સદરહું મીલકતના ટાઈટલ ડીડસ બીજા પક્ષનાએ કોઈને પણ ઈકવીટેબલ ગીરો કરવાને ઈરાદે સુપત કર્યા નથી. ટુંકમાં સદરહું મીલકત નબોજી, નકરજી, ચોખ્ખા અને માર્કેટબલ ટાઈટલવાળી છે.

(૪) સદરહું મીલકત ઉપર કોઈના કોઈપણ જાતના ચાર્જ બોજો કે લીચનના હક્કો નથી. સદરહું મીલકત અંગે કોઈ પણ સરકારી કે અર્થ સરકારી લેણું બાકી પડતું નથી. તેમજ સદરહું મીલકત કોઈપણ સરકારી કે અર્થ સરકારી અમલદારના હુકમથી ટાંચ કે જપ્તીમાં નથી. ટુંકમાં સદરહું મીલકત નબોજી, નકરજી, ચોખ્ખા અને માર્કેટબલ ટાઈટલવાળી છે.

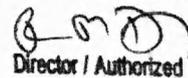
(૫) સદરહું મીલકત અંગે કોઈપણ કોર્ટમાં કોઈપણ પ્રકરણ ચાલતું નથી. તેમજ સદરહું મીલકત અંગે કોઈપણ કોર્ટમાં કોઈપણ મનાઈ હુકમ અસ્તિત્વમાં નથી. સદરહું મીલકત કોઈપણ કોર્ટના હુકમથી જપ્તીમાં કે અવલ જપ્તીમાં નથી. ટુંકમાં સદરહું મીલકત બોજા રહીત, નબોજી, નકરજી, ચોખ્ખા અને માર્કેટબલ ટાઈટલવાળી છે.

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪/૩	૫૩૭૨.૦૦ ચો.મી.

For Sai Jyoti Fashions Pvt. Ltd.

  
Director

For, Aaiswarya Dyeing Mills Private Limited

  
Director / Authorized

(૬) સદરહુ મીલકતમાં ઊજા પક્ષના સિવાય અન્ય કોઈના પણ કોઈપણ પ્રકારની લાગભાગ હકક હિસ્સા કે દરદાવો નથી. અને ઊજા પક્ષના સદરહુ મીલકતના એકલા અને સ્વતંત્ર માલીક કબજેદાર છે. અને ઊજા પક્ષનાને એકલાને સદરહુ મીલકતના માલીક તરીકે સદરહુ મીલકત વેચાણ ભક્ષિસ ગીરો યા અન્ય હર કોઈ રીતે તબદીલ કરવા તથા સદરહુ મીલકતની પોતાનું દિલ યાહે તે રીતની તમામ પ્રકારની વહીવટ વ્યવસ્થા તબદીલી કરવા હકક અને અધિકાર છે.

(૭) પોતાના તેવા હકક અધિકારની રૂએ ઊજા પક્ષનાએ સદરહુ મીલકત પહેલા પક્ષનાને વેચાણ આપી છે. અને હવેથી સદરહુ મીલકતના પહેલા પક્ષના આ દસ્તાવેજની રૂએ સ્વતંત્ર અને સંપુર્ણ માલીક થયા છે સહિ.

(૮) સદરહુ મીલકતનો પુરૂપુરો વેચાણ અવેજ પહેલા પક્ષનાએ ઊજા પક્ષનાને નીચે પરિશિષ્ટમાં જણાવ્યા મુજબ ચુકવી આપ્યા છે અને તે વેચાણ અવેજ ઊજા પક્ષનાને પુરૂપુરો ચુકતે મળી ગયા છે. અને તેની ઊજા પક્ષના આથી પહોંચ સ્વીકારે છે. અવેજ નહિ મળ્યાની કે અવેજ ઓછો મળ્યાની કોઈ તકરાર ઊજા પક્ષના કે અન્ય કોઈ પણ કરી શકે નહી તેમ છતાં જો કોઈ કરે તો તે આ વેચાણ દસ્તાવેજથી રદભાતલ થાય સહી.

(૯) સદરહુ મીલકતના હવેથી પહેલા પક્ષના માલીક થયા હોવાથી સદરહુ મીલકતના રેકર્ડ ઓફ રાઈટ્સમાં યા પ્રોપર્ટી કાર્ડમાં પહેલા પક્ષનાનું નામ દાખલ કરવાનું છે અને તે માટે ઊજા પક્ષનાએ તમામ જરૂરી સહી સંમતી કબુલાત વિગેરે આપવાના છે જો ઊજા પક્ષના તેમાં કસુર કરે તો પહેલા પક્ષના આ દસ્તાવેજને આધારે પોતાનું નામ દાખલ કરાવી શકે સહી અને પહેલા પક્ષના તે રીતે નામ ફેર કરાવે યા પોતાનું નામ દાખલ કરાવે તેમાં ઊજાપક્ષનાએ કે અન્ય કોઈએ કોઈ પણ જાતના વાંધા વિરોધ અવરોધ કે અટકાયત કરવા કરાવવાના નથી. તેમ છતાં જો ઊજાપક્ષના કે અન્ય કોઈ પણ તેવા વાંધા વિરોધ અવરોધ કે અટકાયત કરે યા કરાવે તો તે આ વેચાણ દસ્તાવેજથી રદભાતલ થાય સહી.

(૧૦) સદરહુ મીલકતના આજદિન સુધીના તમામ કરવેરા ઊજા પક્ષનાએ ભરી દીધા છે. અને હવેથી સદરહુ મીલકતના તમામ કરવેરા પહેલા પક્ષનાએ માલીક તરીકે ભરવાના છે સહિ. તેમ છતાં જો આજ પહેલાના કોઈ વેરા ભાકી નીકળે અને તે પહેલા પક્ષનાએ ભરવા પડે તો પહેલા પક્ષના તેવી ચુકવેલી વેરાની રકમ ઊજા પક્ષના કનેથી વસુલ લઈ શકે સહિ.

દસ્તાવેજનો પરકમ	જામનું નામ/ ઓલેક નં.	લેમકળ
વેચાણ	વરેલી/૭૪/૩	૫૩૭૧.૦૦ લા.મી.

For Sai Jyoti Fashions Pvt. Ltd.

Director

For, Aaksharya Dyeing Mills Private Limited

Director / Authorized

PSN  
No. 6457 29

તેજ પ્રમાણે સદરદુ મીલકતના હવે પછીના તમામ કરવેરા પહેલા પક્ષનાએ ભરવાના છે તેમ જતા જો કોઈ સંજોગોમાં આજ પછીના કોઈપણ વેરા ઊંચા પક્ષનાએ ચુકવવા પડે તો ઊંચા પક્ષના તેવી ચુકવેલી રકમ પહેલા પક્ષના કનેચી વસુલ લઈ શકે સહિ.

(૧૧) સદરદુ મીલકત ઊંચા પક્ષનાએ પહેલા પક્ષનાને નાણેજી, નકરજી, ઘોળા અને માર્કેટીંગ ટાઈટલવાળી વેચાણ આપી છે. તેમ જતાં સદરદુ મીલકત ની ઊંચા પક્ષનાની માલીકીના ટાઈટલમાં કોઈ ખામી નીકળી આવે તો તે ઊંચા પક્ષનાએ ખોતાના ખર્ચે દુર કરાવી આપવાની છે. જો ઊંચા પક્ષના તેમ કરવામાં કસુર કરે અને સદરદુ મીલકતના ટાઈટલ ઘોળા અને માર્કેટીંગ કરવા પહેલા પક્ષનાને કોઈ ખર્ચ કરવો પડે તો પહેલા પક્ષના તેવી ચુકવેલી રકમ ઊંચા પક્ષના કનેચી વસુલ મેળવી શકે સહિ.

(૧૨) સદરદુ મીલકતનો શાંત અને પ્રત્યક્ષ કરાજો ઊંચા પક્ષનાએ આજરોજ પહેલા પક્ષનાને સુપ્રત કર્યો છે.

(૧૩) સદરદુ મીલકત ઉપર અલ્પ કોઈના કોઈપણ જાતના ઈન્કોમ્બેન્સા હકકો નથી.

(૧૪) હમો ઊંચા પક્ષના આવી જણાવીએ છીએ કે સદરદુ મીલકત ઉપર કોઈપણ પ્રકારના આવવા-જવાના રસ્તાના કે પાણીના ડ્રેનેજના કે વાહનો ભાવવાના, પાણીના પાઈપો કે મટરના પાઈપો, ઈલેક્ટ્રીક કેબલ કે કોઈપણ અન્ડર ગ્રાઉન્ડ લાઈનના કોઈપણ પ્રકારના ઈન્કોમ્બેન્સા હકકો નથી જેની હમો બાંહેધરી આપીએ છીએ.

(૧૫) સદરદુ મીલકત બાબતે ઊંચા પક્ષનાએ કોઈને કોઈપણ પ્રકારનો વ્યવસ્થા કરવા કે વેચાણ કરવા કોઈપણ પ્રકારનો પાવર ઓફ એટર્ની લખી આપેલો નથી.

(૧૬) સદરદુ મીલકતને લગતા જુના અસલ દસ્તાવેજો પેઠી નીચે જણાવેલ શીડ્યુલ-૧ માં જણાવેલ અસલ વેચાણ દસ્તાવેજો તથા તેની રજીસ્ટ્રેશનની અસલ પાવતી એરવલે ચાને ગુમ કચેલ છે તથા શીડ્યુલ-૨ માં જણાવેલ વેચાણ દસ્તાવેજો રજીસ્ટ્રેશનની અસલ પાવતીએ એરવલે ચાને ગુમ કચેલ છે અને તે સિવાયના તમામ દસ્તાવેજો હમો ઊંચા પક્ષનાએ તમો પહેલા પક્ષનાને આજરોજ સુપ્રત કર્યા છે.

દસ્તાવેજનો પ્રકાર	અમુદ્ધ નામ/ વલોહ નં.	કોમ્પુસ
વેચાણ	વચેલી/૦૪/૧૩	૫૩૦૨.૦૦ લોકો.

For Smt Jyoti Fashions Pvt. Ltd.

*[Signature]*  
Director

For, Aasiwarya Dyeing Mills Private Limited

*[Signature]*  
Director / Authorized

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PSN

No. 6467

2019

## શીડ્યુલ-૧

ક્રમ	દસ્તાવેજ નંબર
૧	૧૩૫૧, તા.૧૮.૧૦.૧૯૮૪
૨	૧૩૫૦, તા.૧૮.૧૦.૧૯૮૪
૩	૧૪૯૪, તા.૨૩.૧૦.૧૯૮૯
૪	૬૨૬, તા.૨૬.૦૫.૧૯૮૮
૫	૧૩૪૯, તા.૧૮.૧૦.૧૯૮૪
૬	૫૩૨, તા.૧૦.૦૪.૧૯૮૧
૭	૫૩૩, તા.૧૦.૦૪.૧૯૮૧
૮	૫૩૪, તા.૧૦.૦૪.૧૯૮૧
૯	૧૦૯૬, તા.૧૦.૦૭.૧૯૮૧

## શીડ્યુલ-૨

ક્રમ	દસ્તાવેજ નંબર
૧	૫૩૭, તા.૧૦.૦૪.૧૯૮૧
૨	૧૨૯૭, તા.૧૮.૦૮.૧૯૮૧
૩	૭૯૦, તા.૦૫.૦૬.૧૯૮૧
૪	૭૯૧, તા.૦૫.૦૬.૧૯૮૧
૫	૫૧૭, તા.૦૬.૦૪.૧૯૮૧
૬	૫૧૮, તા.૦૬.૦૪.૧૯૮૧
૭	૫૧૯, તા.૦૬.૦૪.૧૯૮૧
૮	૫૨૦, તા.૦૬.૦૪.૧૯૮૧
૯	૫૨૧, તા.૦૬.૦૪.૧૯૮૧
૧૦	૫૨૨, તા.૦૬.૦૪.૧૯૮૧
૧૧	૫૨૩, તા.૦૬.૦૪.૧૯૮૧
૧૨	૯૧૬, તા.૨૩.૦૬.૧૯૮૧
૧૩	૧૦૯૫, તા.૧૦.૦૭.૧૯૮૧

(૧૭) આ વેચાણ દસ્તાવેજ કરવા માટેની સ્ટાંપ ફી, રજીસ્ટ્રેશન ફી, વકીલ ફી, ટાઈપ ખર્ચ તથા દસ્તાવેજના આનુસંગિક જે ટાઈ ખર્ચ થાય તે તમામ ખર્ચ તમો પહેલા પક્ષનાએ ભોગવવાનો

દસ્તાવેજનો વકર	આમુખી લાભ/ હાનિ નં.	લેખક
વેચાણ	વેચી/ખરી	૫૩૭૦.૦૦ રૂ.ની.

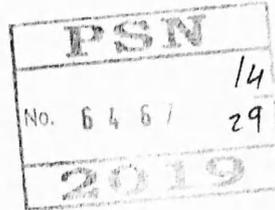
For Sai Jyoti Fashions Pvt. Ltd.

For, Aalewarya Dyeing Mills Private Limited

*[Signature]*  
Director

*[Signature]*  
Director / Authorized

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છે સદરહુ મીલકતની બજાર કિંમત રૂ.૭,૫૦,૦૦,૦૦૦/- છે અને સરકારશ્રીની જંત્રી ૪.૯૦ % લેખે રૂ.૩૬,૭૫,૦૦૦/- નો જનરલ સ્ટામ્પ વાપરી આ વેચાણ દસ્તાવેજ કર્યો છે.

:- પરિશિષ્ટ :-

અનુ. નં.	બેંકનું નામ	ચેક નં.	તારીખ	રકમ
૧.	એચ.ડી.એફ.સી. બેંક લી.,	૦૦૦૦૦૧	૨૦.૧૦.૨૦૧૮	રૂ.૫૦,૦૦,૦૦૦/-
૨.	એચ.ડી.એફ.સી. બેંક લી.,	૦૦૦૦૦૨	૨૭.૧૦.૨૦૧૮	રૂ.૫૦,૦૦,૦૦૦/-
૩.	એચ.ડી.એફ.સી. બેંક લી.,	૦૦૦૦૦૪	૦૧.૧૨.૨૦૧૮	રૂ.૨૫,૦૦,૦૦૦/-
૪.	એચ.ડી.એફ.સી. બેંક લી.,	૦૦૦૦૦૫	૦૫.૧૨.૨૦૧૮	રૂ.૨૫,૦૦,૦૦૦/-
૫.	એચ.ડી.એફ.સી. બેંક લી.,	૦૦૦૦૦૬	૨૬.૧૨.૨૦૧૮	રૂ.૫૦,૦૦,૦૦૦/-
૬.	એચ.ડી.એફ.સી. બેંક લી.,	૦૦૦૦૦૭	૨૮.૧૨.૨૦૧૮	રૂ.૫૦,૦૦,૦૦૦/-
૭.	એચ.ડી.એફ.સી. બેંક લી.,	૦૦૦૦૦૮	૨૯.૧૨.૨૦૧૮	રૂ.૫૦,૦૦,૦૦૦/-
૮.	એચ.ડી.એફ.સી. બેંક લી.,	૦૦૦૦૦૯	૦૧.૦૧.૨૦૧૯	રૂ.૫૦,૦૦,૦૦૦/-
૯.	એચ.ડી.એફ.સી. બેંક લી.,	૨૯૫૭૫૨	૧૨.૦૪.૨૦૧૯	રૂ.૩,૯૨,૫૦,૦૦૦/-
૧૦.	ટી.કી.એસ.	--	--	રૂ.૭,૫૦,૦૦૦/-
	કુલ			રૂ.૭,૫૦,૦૦,૦૦૦/-

:- મીલકતની વિગત :-

સુરત કીસ્ક્રીકટ પલસાણા સબ કીસ્ક્રીકટના મોજે ગામ : વરેલીના બ્લોક નં.૭૪/૩ થી નોંધાયેલી બીનખેતીની જમીન, જેનું ક્ષેત્રફળ : ૫૩૭૨.૦૦ ચો.મી. છે. તે જમીન તથા તેના ઉપર આવેલ બાંધકામ, જેનું ક્ષેત્રફળ : ૫૫૪૫.૭૭ ચો.મી. છે તે જમીન અમલા ઈમારત સહીતની મીલકત તથા તેને લાગુ રોક રસ્તા તથા તેને લાગતા વળગતા અંદરના તથા બહારના તમામ હક્ક, હિસ્સા સહીતની મીલકત દરોબસ્ત.

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪/૩	૫૩૭૨.૦૦ ચો.મી.

For Sal Jyoti Fashions Pvt. Ltd.

For. Aaiswarya Dyeing Mills Private Limited

Director

Director / Authorized

For Sal Jyoti Fashions Pvt. Ltd.

Director



જેની ચતુર્થિશા નીચે મુજબ છે.

ઉત્તરે : લાગુ બ્લોક નં.૭૪ પેકી વાળી જગ્યા  
 દક્ષિણે : લાગુ બ્લોક નં.૭૪ પેકી તથા ૬૯ પેકીની જગ્યા  
 પૂર્વે : લાગુ રોડ  
 પશ્ચિમે : લાગુ બ્લોક નં.૭૪ પેકી વાળી જગ્યા

એથી વિગતનો આ વેચાણ દસ્તાવેજ હમો બીજા પક્ષનાએ હમારા તન તથા મનની સંપુર્ણ સાવધ અવસ્થામાં વાંચી વંચાવી સમજી વિચારી કર્યો છે, જે હમો બીજા પક્ષનાને તથા હમો બીજા પક્ષનાના તમામ વંશ વાલી વારસોને કબુલ મંજુર અને બંધનકર્તા થાય સહિ અને રહેશે સહિ.

અત્રે \_\_\_\_\_મતુ. તમે \_\_\_\_\_શાખ

સાંઈ જ્યોતિ ફેશન્સ પ્રા લી.,

[SAI JYOTI FASHIONS PVT LTD]

તરફે તેના અધિકૃત ડિરેક્ટર  
 For Sai Jyoti Fashions Pvt. Ltd.

Director

(અમીતકુમાર હરીપ્રસાદ યાદવ)

Anil Yadav

Manish Kumar

દસ્તાવેજનો પ્રકાર	ગણતરી નામ/ બ્લોક નં.	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪/૩	૫૩૦૨.૦૦ ચો.મી.

For Sai Jyoti Fashions Pvt. Ltd.

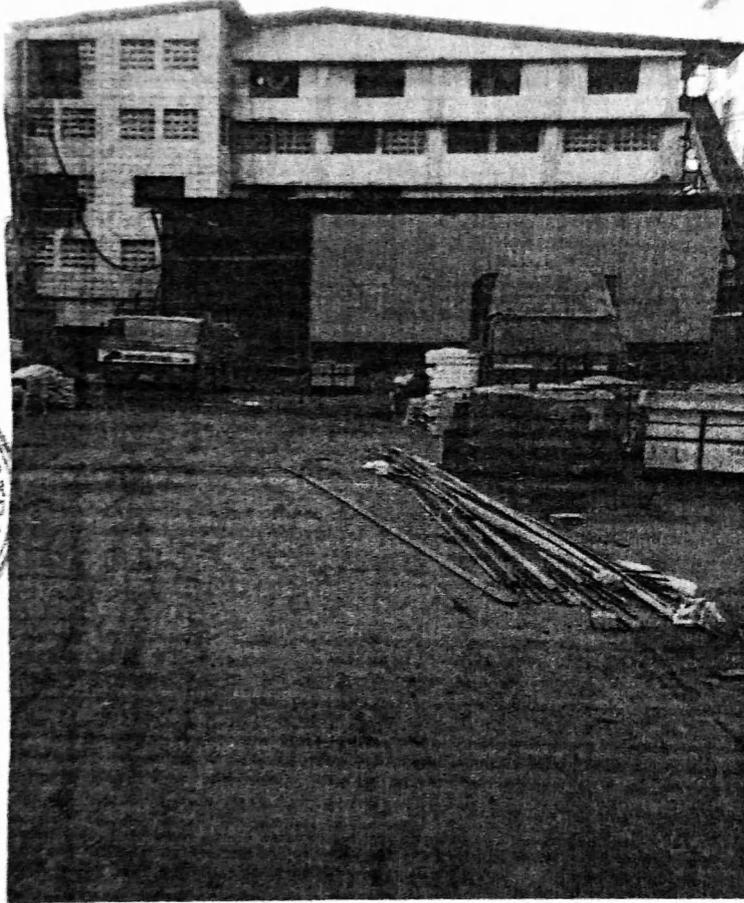
For, Aalawarya Dyeing Mills Private Limited

Director

Director / Authorized

16

PSN	
No. 6467	16 29
2019	



મીલકતનું પોસ્ટલ સરનામું :

: ઠલોક નં.૦૪/૩, મોજે ગામ : વરેલી, તા.પલસાણા, જી.સુરત.  
For, Aaiswarya Dyeing Mills Private Limited

મીલકત ખરીદનારની સહી :

Director / Authorized

મીલકત વેચનારની સહી :

For Sai Jyoti Fashions Pvt. Ltd.

Director

દસ્તાવેજનો પસાર	ગામનું નામ/ ઠલોક નં.	લોગનંબર
વેચાણ	વરેલી/૦૪/૩	૫૩૦૨.૦૦ થો.મી.

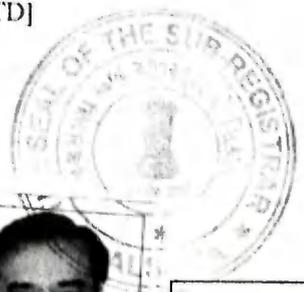
17

PSN  
No. 6467 17  
29  
2019

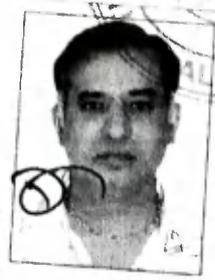
સામાજિક કાર્યકરોની સંસ્થા

ખરીદનાર :-

એન્સ્યુરિયા ડાયિંગ મીલ્સ પ્રા લી.,  
[AAISWARYA DYEING MILLS PVT LTD]  
ભરૂચ તેના અધિકૃત ડિરેક્ટર



For, Aaiswarya Dyeing Mills Private Limited  
*(Signature)*  
Director / Authorized  
(રમેશચંદ્ર મોહનલાલ મોદી)



*(Signature)*

દસ્તાવેજનો વાકા	ગામનું નામ/ બ્લોક નં.	લેનકુલ
વેચાણ	પરેલી/બ/૩	૫૩૦૧.૦૦ રૂ.ની.

For Sai Jyoti Fashions Pvt. Ltd.

*(Signature)*  
Director

18

PSN  
No. 6467  
18/29  
2019

વેચનાર :-

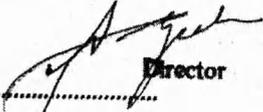
સિદ્ધ હાથના અંગુઠાનું નિશાન

સાંઈ જ્યોતિ ફેશન્સ પ્રા લી.,

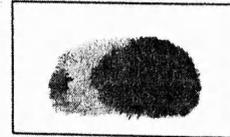
[SAI JYOTI FASHIONS PVT LTD ]

તરફે તેના અધિકૃત ડિરેક્ટર

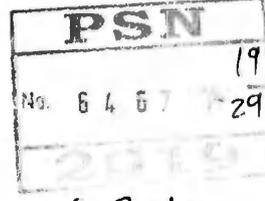
For Sai Jyoti Fashions Pvt. Ltd.

  
Director

(અમીતકુમાર હરીપ્રસાદ ચાદવ)



દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	તોચકણ
વેચાણ	વરેલી/૭૪/૩	૫૩૭૨.૦૦ શો.મી.



દસ્તાવેજ નંબર ..... તા. ૧૨ APR 2019

::પરિશિષ્ટ::

:: નોંધણી અધિનિયમ-1૯૦૮ ની કલમ-૩૪ ની પેટા કલમ-૩૪ ની પેટા કલમ-૩ મુજબનું ચેકલીસ્ટ ::

ક્રમ	પ્રશ્ન	જવાબ(હા/ના)
૧.	લેખમાં દર્શાવ્યા મુજબ સુરત ડિસ્ટ્રીકટ પલસાણા સબ ડિસ્ટ્રીકટના મોજે ગામ : વરેલીના બ્લોક નં.૭૪/૩ થી નોંધાયેલી બીનખેતીની જમીન, જેનું ક્ષેત્રફળ : ૫૩૭૨.૦૦ ચો.મી. છે. તે જમીન તથા તેના ઉપર આવેલ બાંધકામ, જેનું ક્ષેત્રફળ ૫૫૪૫.૭૭ ચો.મી. વાળી મીલકત તમોએ વેચાણ લેખ કરી આપેલ છે?	૫
૨.	લેખમાં દર્શાવ્યા મુજબ ૫૩૭૨.૦૦ (ચો.મી.) મીલકત માટે લેખ કરી આપેલ છે?	૫
૩.	લેખમાં દર્શાવ્યા વિગતો મુજબની વિગતે અવેજની રકમ મળેલ છે ?	૫
૪.	લેખમાં દર્શાવેલ વિગતો વાંચી, વંચાવીને, સમજી, વિચારીને તમે પોતે જાતે જ સહી/અંગુઠાની છાપ કરેલ છે તે તમે કબુલ રાખો છો?	૫
૫.	પાવર ઓફ એટર્ની આપનાર દસ્તાવેજની તારીખે હયાત છે. ?	-
૬.	પાવર ઓફ એટર્નીના લેખમાં પાવર ઓફ એટર્ની આપનાર વ્યક્તિ/ઓ એ સહી, અંગુઠાનું નિશાન કરેલ છે ?	-
૭.	પાવર ઓફ એટર્નીનો લેખ દસ્તાવેજની તારીખે અમલમાં છે ?	-
૮.	ઓળખાણ આપવા સારૂ તમને ઓળખતા હોય તેવી વ્યક્તિઓ સાથે લાવ્યા છો ?	૫

ઓળખાણ આપનારને પૂછવાના પ્રશ્નો :

૧	દસ્તાવેજ લખી આપનાર વ્યક્તિ/ઓ કે જેઓએ કબુલાત આપી તેઓને તમે જાતે ઓળખો છો?	૫
૨	દસ્તાવેજમાં લખેલ નામ અને કબુલાત આપનાર વ્યક્તિ/ઓ એક જ છે?	૫
૩	કોઈ વ્યક્તિએ ખોટું નામ ધારણ કરીને કબુલાત આપી નથી એવી તમે ખાતરી આપો છો ?	૫

લખી આપનાર/સંમતિ આપનાર/કુ.મુ.ની સહી

For Sai Jyoti Fashions Pvt. Ltd.

Director

ઓળખાણ આપનારની સહી

Mukesh Kumar

સહી

સબ રજીસ્ટ્રાર :

સબ-રજીસ્ટ્રાર પાલખાલા

ગુલબે-સુરત.

દસ્તાવેજનો પ્રકાર	ગણતરી નામ/ બ્લોક નં.	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪/૩	૫૩૭૨.૦૦ ચો.મી.

G2012

स्थायी लेखा संख्या /PERMANENT ACCOUNT NUMBER  
AAFCS8000E



नाम /NAME  
SAI JYOTI FASHIONS PVT LTD

निगमन/बनने की तिथि /DATE OF INCORPORATION/FORMATION  
13-07-2001

**PSN**  
20  
No. 6467 29  
2019



*Engiel*

मुख्य आयकर आयुक्त, सुरत  
Chief Commissioner of Income-tax, Surat

<b>PSN</b>	
No. 6467 21 29	019



आयकर विभाग  
 INCOME TAX DEPARTMENT  
 भारत सरकार  
 GOVT. OF INDIA  
 AAISWARYA DYEING MILLS PRIVATE LIMITED  
 07/10/1993  
 Permanent Account Number  
 AACCA4770A

For, Aaiswarya Dyeing Mills Private Limited

  
 Director / Authorized

સત્યમેવ જયતે

વિમા સત્કાર જહિ ઉદ્ધાર

વંદે માતરમ્

**VARELI GRAM PANCHAYAT**

**વરેલી ગ્રામ પંચાયત**

GUJARAT STATE

ગુજરાત રાજ્ય

AT. & Po. VARELI,  
Ta. Palsana, Dist. Surat

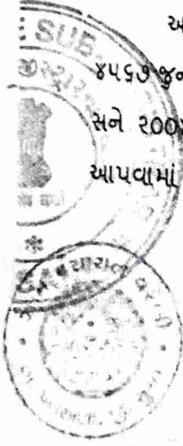
મુ. પો. વરેલી  
તા. પલસાણા, જિ. સુરત



તારીખ : ૨૬/૧૨/૨૦૧૬

દાખલો

આથી દાખલો લખી આપવામાં આવે છે કે વરેલી ગ્રામ પંચાયત દફતરે ચાલી આવેલ મિલકત નંબર- ૪૫૬૭ જનો નંબર- ૨૨૭૭ હાલ સાંઈજ્યોતિ ફેશન ના નામે ચાલે છે. મજકુર મિલકત ગ્રામ પંચાયત દફતરે સને ૨૦૦૪-૦૫ ના વર્ષથી આકારણી રજીસ્ટરે દાખલ થયેલ છે. જે હકીકત રેકર્ડથી ખાત્રી કરી આ લખી આપવામાં આવે છે.



વરેલી  
ગ્રામ પંચાયત  
સુરત

<b>PSN</b>	
No. 6461	22
	29

Sai Jyoti

**Fashions Pvt. Ltd.**

**PLOT NO. 74, VARELI-395 327, DI. SURAT.**

**No. : 97373 04312**

**Email : saijyoti.fashions@gmail.com**

**Ref. No. :**

**Date :**

**CERTIFIED TRUE COPY**

RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF M/S. SAI JYOTI FASHIONS PRIVATE LIMITED HELD AT 01:00 PM ON SATURDAY, 08<sup>TH</sup> APRIL, 2019 AT THE REGISTERED OFFICE OF THE COMPANY.

RESOLVED THAT consent of the Board be and is hereby accorded to the company for Selling of land and building of the company to M/s.Aaiswarya Dyeing Mills Pvt. Ltd. The Assets of the company is presently situated at Block No.74/3, Vareli, Tal.- Palsana, Surat, Gujarat 394327, as specifically indicated in the placed site plan and on terms of agreement proposed to be entered into by the company as per draft laid on the table duly initialed by the chairman for the purpose of identification, for a consideration of Rs.750.00 Lacs payable as per the terms of agreement.

RESOLVED FURTHER THAT Amit Hariprasad Yadav, Director of the Company be and is hereby authorized to finalize Selling of above mentioned premises on such terms and conditions as he may consider most appropriate and in the best inters of the company.

RESOLVED FURTHER THAT Amit Hariprasad Yadav, Director of the Company be and is hereby authorized to execute on behalf of the company such documents and papers as may be required for selling of the assets and to appear before such authorizes as may be necessary for giving effect to the said deal and to attend to all matters incidental thereto.

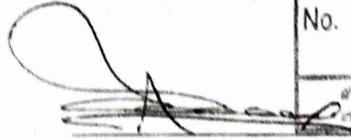
Certified to be true copy

M/S.SAI JYOTI FASHIONS PRIVATE LIMITED

<b>PSN</b>	
No. 6157	23
	29
2019	



Hariprasad Hiralal Yadav  
(DIN NO: 0149433)  
Director



Anil Hariprasad Yadav  
(DIN: 00149456)  
Director

Date : 08.04.2019

Palace : Surat.

ગામ નમુનો નંબર ૭

બ્લોક/શરણ નંબર : ૭૪/૩  
સત્તા પ્રકાર : જુની શરત (જ.શ)  
પ્રેતરનું નામ :  
અન્ય વિગતો :

ચોજ : વરેલી  
તાલુકો : પલસાણા  
જિલ્લો : સુરત

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચોમી.	ખાતા નંબર/ક્ષેત્રફળ/આકાર હે. આરે. ચોમી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૫૩-૭૨		૩૨૩૦,૩૨૩૧,૩૨૩૨,૩૨૩૩,૩૨૩૪,૩૨૩૫,૩૨૩૬,૩૨૩૭,૩૨૩૮,
કુલ ક્ષેત્રફળ	૦-૫૩-૭૨		૩૨૪૯,૩૨૫૦,૩૨૫૧,૩૨૫૨,૩૨૫૩,૩૨૫૪,૩૨૫૫,૩૨૫૬
આકાર રૂ.	૫૩.૮૦		૩૩૮૧,૩૩૮૨,૩૩૮૩,૩૩૮૪,૩૩૮૫,૩૩૮૬,૪૭૪૯,૫૪૦
જુડી તથા વિરોધાચારો રૂ.	૦.૦૦		૫૯૧,
પાણીભાગ રૂ.	૦.૦૦		
ગણોતિયાની વિગતો		૭૪૦   ૦-૫૩-૭૨   ૫૩.૮૦	શ્રી સાંઈ જ્યોતિ કેશન પ્રા.લિ.ના ડાયરેક્ટર
		બીજા હકો અને બીજાની વિગતો	



*Amey*  
મહેસુલી તલાટી  
મામલતદાર કચેરી, પલસાણા,  
તા. પલસાણા, જિ. સુરત.  
સહી માત્ર ઓનલાઈન નકલ માટે જ માન્ય છે.

**PSN**  
No. 64671-24  
29  
**2019**



ATTESTED COPY  
*[Signature]*  
S. H. GANDHI  
NOTARY

#-નામંજુર ૬-તકરારી ૦-૨૬  
17/08/2010 11:35 am ની ક્ષિતિએ  
વેચાણની નકલ/Chargable Copy અંકે રૂ. ૬/- (રૂપિયા પાંચ પુરા) મળેલ છે, આભાર સહ. પ્રિંટ તા. 17/08/2010 13:51:57  
સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય નકલ આપનાર કચેરી : મામલતદાર કચેરી, પલસાણા

ગામ નમૂનો નંબર ૮-અ (જમીનની ખાતાવહી)

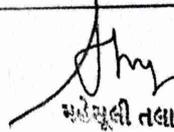
પાનું : 1 of 1

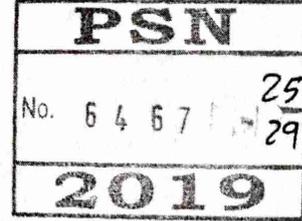
ગામ/મોજા: વરેલી  
ખાતા નંબર: ૭૪૦  
કબજેદારોનાં નામ:

જિલ્લો: સુરત  
તાલુકો: પલસાણા

શ્રી સાંઈ જયોતિ કેશન પ્રા.લિ.ના કાયરેક્ટર

નમૂના ક્રમો	બ્લોક/સર્વે નંબર	ક્ષેત્રફળ	આકાર જુડી લોકલ	શિક્ષણ	અન્ય	અન્ય વિગત
નોંધ નંબર	તથા હિસ્સો	હે. આરે. ચોમી.	બી. ખે. વિ સેસ	ઉપ-કર	કર	બીન ખેતી
૫૯૧	૭૪/૩	૦-૫૩-૭૨	૫૩.૮૦			
કુલ:	૧	૦-૫૩-૭૨	૫૩.૮૦			

  
મહેશ્વરી તલાટી  
મામલતદાર કચેરી, પલસાણા,  
તા. પલસાણા, જી. સુરત.  
સહી માત્ર ઓનલાઈન નકલ માટે જ માન્ય છે.



ATTESTED COPY

S. R. GANDHI  
NOTARY

17/09/2010 11:10 am ની સ્થિતિએ

વેચાણની નકલ/Chargable Copy અંકે રૂ. ૬૫- (રૂપિયા પાંચ પુરા) મળેલ છે, આભાર સહ. પ્રિંટ તા. 11/04/2019 13:52:06  
સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય નકલ આપનાર કચેરી : મામલતદાર કચેરી, પલસાણા

(W) 12/04/2019 5:45 PM

PSN		
6467	26	29
2019		

અનુક્રમ નંબર ૬૪૬૭ સને ૨૦૧૯ ના એપ્રિલ માસની ૧૨ મી તારીખે ૧૭ થી ૧૮ વાગ્યાની વચ્ચે પલસાણા સબ રજીસ્ટ્રારની કચેરીમાં રજુ કર્યો.	પહોંચ નંબર: ૨૦૧૯૧૨૦૦૧૩૬૩૯ ફીપહોંચી છે તે રજીસ્ટ્રેશન ફી નકલ કરવા ની ફી સાઈડ / ફોલીયો (૩૦) અન્ય ફી કુલ એકંદરે રૂ.	Rs. ૭૫૦૦૦૦.૦૦ ૩૦૦.૦૦ ૦.૦૦ ૭૫૦૩૦૦.૦૦
---	---	---



*[Signature]*

સાંઈ જ્યોતિ ફેશન્સ પ્રા. લી. તરફે તેના અધિકૃત ડિરેક્ટર  
અમીતકુમાર હરીપ્રસાદ યાદવ

C.T.Patel  
સબ રજીસ્ટ્રાર  
પલસાણા

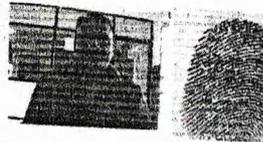
C.T.Patel  
સબ રજીસ્ટ્રાર  
પલસાણા

અનુ.નંબર પક્ષકારનું નામ અને સરનામું ઉમર શ્રેણીગ્રાફ ડા.હા.અં.ની છાપ સહી

આપનાર

સાંઈ જ્યોતિ ફેશન્સ પ્રા. લી. તરફે તેના અધિકૃત  
ડિરેક્ટર અમીતકુમાર હરીપ્રસાદ યાદવ  
સાંઈ સદન બંગ્લોઝ, ઉમર, સુરત  
PANNO:AAFCS8000E

૩૫



*[Signature]*

દસ્તાવેજ લખી આપનાર આ દસ્તાવેજ  
લખી આપ્યાનું કબુલ કરે છે.

*[Signature]*

(W) 12/04/2019 5:45 PM

PSN		
6467	27	29
2019		

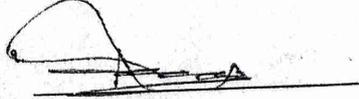
૧ અનિલકુમાર હરિપ્રસાદ ૧૯૬૧  
પાર્લે પોસ્ટ-૨, સુરત



૨ મુકેશકુમાર મદનલાલ સારસ્વત  
ચૌધરી પઢવીદ, હનુમાનગઢ, રાજસ્થાન



તેઓ કહે છે કે સદરહું લખી આપનારને તેઓ જાતે ઓળખે છે.  
અને તેમની ઓળખાણ આપે છે.



૨. Mukesh Kumar

તારીખ: ૧૨ માહે: એપ્રિલ -૨૦૧૯





C.T.Patel  
સબ રજીસ્ટ્રાર  
પલસાણા

બંધાર કિંમત નક્કી કરવા અંગેનું ફોર્મ નં. ૧  
રજુ થયેલ છે.  
તારીખ: 12/04/2019



C.T.Patel  
સબ રજીસ્ટ્રાર  
પલસાણા

(W) 12/04/2019 5:45 PM

PSN		
6467	28	29
2019		

ઇંકમટેક્સ રૂલ્સ ૧૯૬૨ ની જોગવાઈ મુજબ (૧) પાન નં/ઇ.જ.ર. નંબર દર્શાવેલ છે. જેની ખરાઈ કરવામાં આવેલ છે.

આપનાર નંબર 1  
લેનાર નંબર 1  
સંમતી આપનાર નંબર

તારીખ: 12/04/2019



*(Signature)*

C.T.Patel  
સભ રજીસ્ટ્રાર  
પલસાણા

આ સાથે લેનાર, આપનાર તથા ઓળખાણ આપનારના ઓળખ અંગેના પ્રમાણિત પુરાવા રજૂ કરેલ છે.

તારીખ: 12/04/2019

*(Signature)*

C.T.Patel  
સભ રજીસ્ટ્રાર  
પલસાણા

પરિપત્ર ક્રમાંક: ઈજર/વહટ/૩૪૭/૨૦૧૪/૧૩૦૦૧ થી ૧૩૩૬૪

નોંધણી સર નિરક્ષત્રી, ગુ.રા., ગાંધીનગરના તા.૨૨૧૦૫૧૨૦૧૫ ના પરિપત્ર ક્રમાંક : ઈજર/વહટ/૩૪૭/૨૦૧૪/૧૩૦૦૧ થી ૧૩૩૬૪ તથા તા.૧૧૧૧૧૨૦૧૬ ના પરિપત્ર ક્રમાંક : ઈજર/વહટ/૩૪૭/૨૦૧૪/૩૨૩૯૨ થી ૩૨૭૫૭ મુજબ લખી આપનાર નં ( 1 )

ને દસ્તાવેજોની વિગતે સમજૂતી કર્યા અને ઓળખાણ આપનારાઓએ તેઓની ઓળખ ખાતરી આપતા રજીસ્ટ્રેશન એક્ટ -૧૯૦૮ ની કલમ -૩૪,૩૫,૫૮ અને ૫૯ હેઠળની કાપેવાહી પુરી કરી.

*(Signature)*

C.T.Patel  
સભ રજીસ્ટ્રાર  
પલસાણા

(W) 12/04/2019 6:18 PM

PSN		
6467	29	29
2019		

૧ નંબરની બુકના ૬૪૬૭ નંબરે નોંધ્યો છે.  
તારીખ: 12-04-2019



29

C.T.Patel  
સબ રજીસ્ટ્રાર  
પલસાણા



**STATUS OF INDUSTRY**

CLOSING DATE OF M/S. SAI JYOTI FASHION PVT. LTD. – **DECEMBER 2018**

DISMANTLE OF MACHINERIES OF M/S. SAI JYOTI FASHION PVT. LTD – **APRIL 2019**

INSTALLATION OF NEW MACHINERY BY M/S. AAISWARYA DYEING MILLS PVT. LTD. – **DECEMBER 2021.**



# AAISWARYA

## Dyeing Mills Pvt. Ltd.

Formally Known As : Aaiswarya Prints Dyeing & Printing Mills (P) Ltd.  
• PAN NO. AACCA 4770A • CIN NO. U17119GJ1993PTC020372

**LIST OF EQUIPMENTS INSTALLED ON PLOT NO. 74 (EARLIER OWNER OF M/S. SAI JYOTI FASHION PVT. LTD.):**

Sr. No.	Name of Machineries	Nos of Machineries
1	Hot Air Stenter Machine	5
2	Flat Bed Printing Machine	6
3	Jet Dyeing Machine	5
4	Drum Washer Machine	3
5	Rotary Printing Machine	1
6	Mercerise Machine	1
7	C. B. R. Machine	1
8	C. R. P. Machine	1
9	Washing Machine	1
10	Folding Machine	10
11	Sofleena Machine	1

# Sai Jyoti Fashions Pvt. Ltd.

Mill : PLOT NO. 74, VARELI - 395327, DLSURAT  
Ph. : (02622) 273185, 273180, Fx : 272616

Ref.: GPCB/190/2019/162

GPCB ID: 21218

Date: 07/05/2019

To

✓ Gujarat Pollution Control Board,  
Paryavaran Bhavan,  
Sector - 10 A,  
Gandhinagar - 382 010

Kind Attn.: Mr. S. H. Vegda (Environment Engineer)

Sub.: Shut down the production activity.

Respected Sir,

We would like to inform your good office that, we had already shut down our plant from the month of December 2018 and now we will not do any activity in the name of M/s. Sai Jyoti Fashion Pvt. Ltd. in this plot and we have sold our plot.

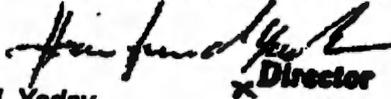
Hence we request you that kindly close our GPCB ID (i.e. 21218) from XGN.

This is for your information and records only.

Thanking you

For, SAI JYOTI FASHIONS PVT. LTD.

**For Sai Jyoti Fashions Pvt. Ltd.**

  
Director

Amit H. Yadav

(Director)

CC To.:

1. Regional Officers - GPCB, Surat.
2. Environmental auditor - Siddhi Green Excellence Pvt. Ltd.

①  
25/05/19  
Gujarat Pollution Control Board  
Sector No. 10 A,  
Gandhinagar - 382 010.

રજી.નં.	૬૪૧૯
તારીખ	૧૨/૦૪/૨૦૧૯
ઝોન	પલસાણા
અવેજ	૪,૧૦,૦૦૦/-

ખરીદનાર :- એશ્વર્યા ડાંઈંગ મીલ્સ પ્રા.લી

---

વેચનાર :- અનીલકુમાર હરીપ્રસાદ યાદવ

:: વેચાણ દસ્તાવેજ ::

Individual

## રજીસ્ટ્રેશન પહોંચ

પહોંચ નંબર ૨૦૧૯૧૨૦૦૧૩૫૩૮ દસ્તાવેજ નંબર ૬૪૧૯ દસ્તાવેજ વર્ષ ૨૦૧૯  
તારીખ ૧૩ માહે એપ્રિલ સને ૨૦૧૯

દસ્તાવેજનો પ્રકાર: માલિકી ફેરખત/વેચાણ અવેજ ₹૧૦૦૦૦.૦૦  
રજુ કરનારનું નામ અનીલકુમાર હરીપ્રસાદ યાદવ ૩. પેસા  
નીચે પ્રમાણે ફી પહોંચી

રજીસ્ટ્રેશન ફી..... ₹૧૦૦.૦૦  
નકલ કરવા ની ફી સાઈડ / ફોલીયો..... ૨૨૦.૦૦  
શેરોની નકલ કરવા માટે ફી.....  
ટપાલ ખર્ચ.....  
નકલો અથવા ચાટીઓ (કલમ ૬૪ થી ૬૭).....  
શોધ અગર તપાસણી.....  
ઈડ કલમ-૨૫.....  
કલમ-૩૪ (કલમ-૫૭).....  
નકલ ફી ફોલીયો.....  
ઈન્ડેક્સ-૨ ફી.....



કુલ ચેકદરે રૂ. ૪૩૨૦.૦૦

અંકે રૂપીયા ચાર હજાર ત્રણ સો વીસ પુરા

દસ્તાવેજ ના દિવસે તૈયાર થશે અને

તે રજીસ્ટર ટપાલથી મોકલવામાં આવશે.  
કચેરીમાં આપવામાં

નકલ દસ્તાવેજ રજીસ્ટર ટપાલથી નીચેના સરનામે મોકલશો.

સાઈ સદન ખંભોળી, ઉપધા સુરત

અગર

ને આપશો

રજુ કરનારની સહી

  
P. M. PRAJAPATI  
સબ રજીસ્ટ્રાર  
પલસાણા

અનુક્રમણિકા નંબર - ૨

સબ-રજીસ્ટ્રાર કચેરી

Sub-Registrar Office(SRO) Surat Palsana

ગામનુ નામ	દસ્તાવેજનો પ્રકાર અને અવેજ (ભાડા પટાના દિસ્સામાં આકાર પટે આપનાર અથવા પટે રાખનાર આપે છે તે જણાવવું)	સર્વે નંબર પેટા વિભાગ નંબર અને ઘર નંબર (જો કંઈ પણ હોય તો)	ક્ષેત્રફળ	આકાર અથવા જુડી આપવામાં આવે ત્યારે તે.	દસ્તાવેજ કરી આપનાર પક્ષકારનું નામ અથવા દિવાની કોર્ટના હુકમનામા અથવા આદેશના સંબંધમાં પ્રતિવાદીનું નામ	દસ્તાવેજ કરી લેનાર પક્ષકારનું નામ અથવા દિવાની કોર્ટના હુકમનામા અથવા આદેશના સંબંધમાં વાદીનું નામ	સહીની તારીખ નોંધણીની તારીખ	અનુક્રમ, વોલ્યુમ અને પૃષ્ઠ નંબર	શેરો
વરેલી VARELI	માલિકી ફેરખાન/વિચારણ	પ્લોટ નં. 74, પ્લોટ નં. 38, જેનુ ક્ષે. 204 ચો.મી., જે પેકી પૂર્વ દિશા તરફનો પ્લોટ, જે ખાનગી પ્લોટ નં. બી-38/1, જેનુ ક્ષે. 102.17 ચો.મી.,		અનીલકુમાર હરીપ્રસાદ યાદવ	એશ્વર્યા ડાઇગ મીલ્સ પ્રા. લી.		12/04/2019 12/04/2019	6419	

મુકાબલ કરનાર  
ખરી નકલ

Sub-Registrar Office(SRO) Surat Palsana

અજય આર મહેતા ની તારીખ 15/04/2019 ના રોજની

અરજી નંબર : 6844

તારીખ :

Sub-Registrar Office(SRO) Surat Palsana



નોંધ: કોમ્પ્યુટર પ્રિન્ટમાં કોઈ પણ રીતે કરેલ સુધારો માન્ય ગણાશે નહીં.

પ્રિન્ટ તારીખ : 15/04/2019



सत्यमेव जयते

# INDIA NON JUDICIAL Government of Gujarat

## Certificate of Stamp Duty

E. of	989W
	12 APR 2019
	85

Certificate No. : IN-GJ02064162947763R

Certificate Issued Date : 10-Apr-2019 12:43 PM

Account Reference : SHCIL (FI)/ sh-sur01/ NANPURA/ GJ-SU

Unique Doc. Reference : SUBIN-GJSH-SUR0148999518974607R

Purchased by : AAISWARYA DYEING MILLS PRIVATE LIMITED

Description of Document : Article 20(a) Conveyance - Immovable Property

Property Description : AS PER SALE DEED

Consideration Price (Rs.) : 4,10,000  
(Four Lakh Ten Thousand only)

First Party : AAISWARYA DYEING MILLS PRIVATE LIMITED

Second Party : ANILKUMAR HARIPRASAD YADAV

Stamp Duty Paid By : AAISWARYA DYEING MILLS PRIVATE LIMITED

Stamp Duty Amount(Rs.) : 20,100  
(Twenty Thousand One Hundred only)



<b>PSN</b>
No. 6419 - 1 22
<b>2019</b>



0006818838

### Statutory Alert

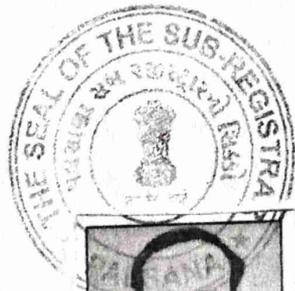
This authenticity of the Stamp Certificate should be verified at [www.stampsamp.com](http://www.stampsamp.com). Any discrepancy in the details on this Certificate and as available on the website renders it void.

The users of check to the ledger is the users of the certificate.

If any discrepancy is observed please inform the Competent Authority.

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**-:: वेचाण दस्तावेज ::-**

*[Handwritten signature]*

For, Aaiswarya Dyeing Mills Private Limited

*[Handwritten signature]*  
Director / Authorized

3

વેચાણ અવેજ રૂ.૪,૧૦,૦૦૦/-  
અંકે રૂપિયા ચાર લાખ દશ હજાર પુરાનો

સંવત ૨૦૭૫ ના ચૈત્ર સુદ : છઠ્ઠે વાર : ગુરુવારને  
તા.૧૧ મીને, માહે : એપ્રિલ, સને ૨૦૧૯ ના અંગ્રેજી દિને

પહેલા પક્ષના ચાને ખરીદનારા :-

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એન્વર્થા ડાઈંગ મીલ્સ પ્રા લી.,

[AAISWARYA DYEING MILLS PVT LTD] જે  
ઈન્ડિયન કંપની એક્ટ સને - ૧૯૫૬ હેઠળ નોંધાયેલ કંપની જેનો  
રજીસ્ટ્રેશન નં. U17119GJ1993PTC020372, તા.૦૭.૧૦.૧૯૯૩  
છે અને તેની રજીસ્ટર્ડ ઓફીસ ઠે.૨૪ થી ૨૭, ૦લોક નં.૭૨, ગામ  
: ભુરીગામ-વરેલી,તા.પલસાણા, જી.સુરત.  
પાન નં. AACCA 4770A

(( જેઓને હવે પછી આ વેચાણ દસ્તાવેજના લેખમાં પહેલા પક્ષના  
ચાને ખરીદનારા અગર તમો તરીકે સંબોધવામાં આવેલ છે, જેઓના  
સંપૂર્ણ અર્થમાં અન્યથા વિરોધાભાસ ન હોય ત્યાં પહેલા પક્ષના  
ચાને ખરીદનારા પોતે તથા તેઓના વંશવાલી વારસો, ટ્રાન્સફરીઓ,  
એસાઈનીઓ, એડમીનીસ્ટ્રેટર્સ, એકઝીક્યુટિવ્સ, સકસેસર્સ ઇત્યાદી  
તમામનો સમાવેશ થઈ જાય છે. ))

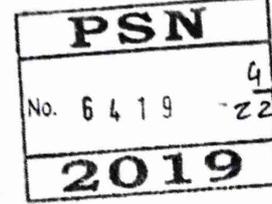
જોગ લી.

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ ૦લોક નં.	પાંચ નંબર	દોસ્તી
વેચાણ	વરેલી/૭૪	૦૧-૩૮/૧	૧૦૨-૧૭ ઓ.મી.

For, Aaiswarya Dyeing Mills Private Limited

Director / Authorized

બીજા પક્ષના ચાલે વેચનારા :-



અનીલકુમાર હરીપ્રસાદ ચાદવ

ઉ.આ.વ : ૪૬, ઇંધો : વેપાર,

ઠે.૧૭/૨૦, સાઈ સદન બંગલોઝ, સોમનાથ મંદિરની પાસે, ઉમરા, સુરત.

પાન નં. AAHPV 1970G

(( જેઓને હવે પછી આ વેચાણ દસ્તાવેજના લેખમાં બીજા પક્ષના ચાલે વેચનારા અગર અમો તરીકે સંબોધવામાં આવેલ છે, જેઓના સંપૂર્ણ અર્થમાં અલ્પથા વિરોધાભાસ ન હોય ત્યાં બીજા પક્ષના ચાલે વેચનારા પોતે તથા તેઓના વંશવાલી વારસો, ટ્રાન્સફરીઓ, એસાઈનીઓ, એડમીનીસ્ટ્રેટર્સ, એકઝીક્યુટિવ્સ, સકસેસર્સ ઇત્યાદી તમામનો સમાવેશ થઈ જાય છે. ))

આથી હમો બીજા પક્ષના તમો પહેલા પક્ષનાને આ વેચાણ દસ્તાવેજ લખી આપી જણાવીએ છીએ કે :-

- (૧) નીચે જણાવેલ વર્ણન અને વિગતવાળી જમીન હમો બીજા પક્ષનાની સ્વતંત્ર માલીકી કબજા ભોગવટાની ચાલી આવેલી છે. સદરહુ જમીન હમો બીજા પક્ષનાએ તમો પહેલા પક્ષનાને રૂ.૪,૧૦,૦૦૦/- અંકે રૂપિયા ચાર લાખ દસ હજાર પુરાના કિમતી અવેજ બદલ વેચાણ આપી છે. જેનો હમો બીજા પક્ષના આ વેચાણ દસ્તાવેજ કરી આપીએ છીએ.
- (૨) સુરત ડીઝીકટ પલસાણા સબ ડીઝીકટના મોજે ગામ : વરેલીના રે.સ.નં.૮૨ થી નોંધાયેલી જમીન મુળ નામુભાઈ લખાભાઈની માલીકીની ચાલી આવેલી હતી.

ત્યારબાદ, સદરહુ જમીનનો એકઝીકરણ યોજના હેઠળ સમાવેશ થતા સદરહુ રેવન્યુ સર્વે નંબરને ઠલોક નં.૭૪ આપવામાં આવ્યો છે. જેની એન્ટ્રી રેવન્યુ દફતરે એન્ટ્રી નં. ૧૭૬ થી પાડવામાં આવેલી અને જે એન્ટ્રી ટા.૦૫.૧૦.૧૯૬૬ ના રોજ પ્રમાણીત કરવામાં આવેલી.

દસ્તાવેજનો પકાર	ગામનું નામ/ ઠલોક નં.	પ્લોટ નંબર	એકરફળ
વેચાણ	વરેલી/૭૪	બી-૩૮/૧	૧૦૨.૧૭ એ.મી.

For. Aaiswarya Dyeing Mills Private Limited

Director / Authorized

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ત્યારબાદ મજદુર નાથુભાઈ લખાભાઈ ગુજરી ગયેલા અને તેઓ ગુજરી જતા તેમની સીધીલીટીના કાયદેસરના વારસદારો વચ્ચે કૌટુંબીક વહેંચણી થયેલી. જે વહેંચણી મુજબ સદરહુ જમીન વસનજી નાથુભાઈ તથા ગુલાબભાઈ નાથુભાઈના હિસ્સે આવેલી. જેની એન્ટ્રી રેવન્યુ દફતરે તા.૨૫.૦૬.૧૯૬૭ ના રોજ એન્ટ્રી નં.૧૯૧ થી પાડવામાં આવેલી. જે એન્ટ્રી તા.૦૭.૦૬.૧૯૬૮ ના રોજ પ્રમાણીત કરવામાં આવેલી.

ત્યારબાદ મજદુર જમીન માલીકો પૈકી વસનજી નાથુભાઈ તા.૦૭.૦૮.૧૯૭૦ ના રોજ ગુજરી ગયેલા. અને તેઓ ગુજરી જતા તેમની સીધીલીટીના કાયદેસરના વારસદાર ડાહીબેન તે વસનજી નાથુભાઈની વિધવા, લક્ષ્મીબેન વસનજી, ગંગાબેન વસનજી, હંસાબેન વસનજી, નર્મદાબેન વસનજી તથા ઈન્દુબેન વસનજી થયેલા. ત્યારબાદ મજદુર વારસદારો પૈકી લક્ષ્મીબેન વસનજી, ગંગાબેન વસનજી, હંસાબેન વસનજી, નર્મદાબેન વસનજી તથા ઈન્દુબેન વસનજીએ સદરહુ જમીનમાંથી પોતાનો તમામ લાગ-લાગ, દર-દાવો, હુકમ-હિસ્સો, કિત-સંબંધ ડાહીબેન તે વસનજી નાથુભાઈની વિધવાની લાભમાં જતો કરેલો. જેની એન્ટ્રી રેવન્યુ દફતરે તા.૦૧.૧૨.૧૯૭૮ ના રોજ એન્ટ્રી નં.૪૪૩ થી પાડવામાં આવેલી અને જે એન્ટ્રી પ્રમાણીત કરવામાં આવેલી.



ઉપરોક્ત હકીકતે સદરહુ આખી જમીનના સ્વતંત્ર માલીક મુખત્યાર અને કબજેદાર ડાહીબેન તે વસનજી નાથુભાઈની વિધવા તથા ગુલાબભાઈ નાથુભાઈ થયેલા.

સદરહુ જમીન બીનખેતીના કૃત્યો કરવા માટેની પરવાનગી મહેરબાન લાલુભા વિકાસ અધિકારી સાહેબશીના હુકમ ક્રમાંક નં.આર.ઈ.વી./એન.એ./૨૧ી.નં.૭૬/૭૯, તા.૨૮.૦૮.૧૯૭૯ થી આપવામાં આવેલી છે. જેની એન્ટ્રી રેવન્યુ દફતરે તા.૨૪.૦૬.૧૯૮૦ ના રોજ એન્ટ્રી નં.૫૪૦ થી પાડવામાં આવેલી છે. જે એન્ટ્રી તા.૨૦.૦૮.૧૯૮૦ ના રોજ પ્રમાણીત કરવામાં આવેલી.

ત્યારબાદ મજદુર જમીન માલીકોએ સદરહુ જમીનમાં જુદા જુદા ખોટો પાડેલા અને ખોટ નં.૩૮ વાળી જમીન બેચરભાઈ મંજુભાઈ પાટણવાડીયાને વેચાણ દસ્તાવેજોથી વેચાણ આપેલી. જેનો પાત્રો વેચાણ દસ્તાવેજ મહે. કમરેજના સબરજીસ્ટ્રાર સાહેબશી કચેરીમાં તા.૨૩.૦૨.૧૯૮૧ ના રોજ અનુક્રમ નં.૨૪૧ થી નોંધાયેલો છે. અને તે રીતે સદરહુ ખોટવણી જમીનના સ્વતંત્ર માલીક, મુખત્યાર અને કબજેદાર બેચરભાઈ મંજુભાઈ પાટણવાડીયા થયેલા. જેની એન્ટ્રી

સરકારી ક્રમ	મુખ્ય નામ/ જાતો નં.	ખોટ નંબર	તારીખ
વેચાણ	બેચરભાઈ	૩૮-૩૮/૧	૧૯૮૧

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રવેન્યુ દફતરે તા.૧૨.૦૩.૧૯૮૧ ના રોજ એન્ટ્રી નં.૫૯૧ થી પાડવામાં આવેલી અને જે એન્ટ્રી પ્રમાણિત થયેલી.

ત્યારબાદ, મજકુર બેચરભાઈ મંછુભાઈ પાટણવાડીયાએ સદરહુ પ્લોટ મુરલીધર જેઠમલ સોનીને તા.૩૦.૦૭.૧૯૮૪ ના રોજ રજીસ્ટર્ડ વેચાણ દસ્તાવેજથી વેચાણ આપેલો. જેનો પાકો વેચાણ દસ્તાવેજ કામરેજ સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં તા.૧૮.૧૦.૧૯૮૪ ના રોજ અનુક્રમ નં.૧૩૪૮ થી નોંધાયેલ છે. અને તે રીતે સદરહુ પ્લોટના સ્વતંત્ર માલિક મુખત્યાર અને કબજેદાર મુરલીધર જેઠમલ સોની થયેલા.

ત્યારબાદ મજકુર મુરલીધર જેઠમલ સોનીએ સદરહુ પ્લોટ ગંગાપ્રસાદ મીશ્રીલાલ ગુપ્તાને તા.૨૬.૦૫.૧૯૮૮ ના રોજ રજીસ્ટર્ડ વેચાણ દસ્તાવેજથી વેચાણ આપેલો. જેનો પાકો વેચાણ દસ્તાવેજ કામરેજ સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં તા.૨૬.૦૫.૧૯૮૮ ના રોજ અનુક્રમ નં.૬૨૭ થી નોંધાયેલ છે. અને તે રીતે સદરહુ પ્લોટના સ્વતંત્ર માલિક મુખત્યાર અને કબજેદાર ગંગાપ્રસાદ મીશ્રીલાલ ગુપ્તા થયેલા.

ત્યારબાદ મજકુર ગંગાપ્રસાદ મીશ્રીલાલ ગુપ્તાએ સદરહુ પ્લોટ કૈલાશબેન મહેન્દ્રભાઈ તથા ભારતીબેન દિલીપકુમારને તા.૨૫.૧૦.૧૯૯૨ ના રોજ રજીસ્ટર્ડ વેચાણ દસ્તાવેજથી વેચાણ આપેલો. જેનો પાકો વેચાણ દસ્તાવેજ કામરેજ સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં તા.૨૫.૧૦.૧૯૯૨ ના રોજ અનુક્રમ નં.૧૨૪૨ થી નોંધાયેલ છે. અને તે રીતે સદરહુ પ્લોટના સ્વતંત્ર માલિક મુખત્યાર અને કબજેદાર કૈલાશબેન મહેન્દ્રભાઈ તથા ભારતીબેન દિલીપકુમાર થયેલા.

ત્યારબાદ મજકુર કૈલાશબેન મહેન્દ્રભાઈ તથા ભારતીબેન દિલીપકુમારને સદરહુ પ્લોટ નં.બી/૩૮ ના બે ભાગ કરેલા. જે ખાનગી પ્લોટ નં.બી-૩૮/૧ તથા બી-૩૮/૨ થી ઓળખાય છે.

ત્યારબાદ મજકુર કૈલાશબેન મહેન્દ્રભાઈ તથા ભારતીબેન દિલીપકુમારને સદરહુ નીચે જણાવેલા વર્ણન અને વિગતવાળી વાળો પ્લોટ યાને પ્લોટ નં.બી-૩૮/૧, (જે આ સાથે જોડેલા નકશામાં લાલ રંગથી દર્શાવેલો છે) ઠમો બીજા પક્ષના યાને અનિલકુમાર હરીપ્રસાદ યાદવને તા.૨૮.૦૪.૨૦૦૯ ના રોજ રજીસ્ટર્ડ વેચાણ દસ્તાવેજથી વેચાણ આપેલો. જેનો પાકો વેચાણ

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ વલો નં.	પ્લોટ નંબર	સેમફળ
વેચાણ	વરેલી/૭૪	બી-૩૮/૧	૧૦૭-૧૭ સો.મી.

For, Aaiswarya Dyeing Mills Private Limited  
Director / Authorized

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દસ્તાવેજ પલસાણા સબ રજીસ્ટ્રાર સાહેબની કચેરીમાં તા.૧૨.૦૫.૨૦૦૯ ના રોજ અનુક્રમ નં.૬૨૮ થી નોંધાયેલ છે.

ઉપરોક્ત હકીકતે હમો બીજા પક્ષના સદરહુ નીચે જણાવેલ વર્ણન અને વિગતવાળી જમીનના સ્વતંત્ર માલિક, મુખત્યાર અને કબજેદાર છીએ અને સદરહુ જમીનમાં હમો બીજા પક્ષના સિવાય અન્ય કોઈનો હકક, હિત, હિસ્સો ચાલી આવેલો નથી અને તેવા હકક અને અધિકારની રૂએ સદરહુ જમીન હમો બીજા પક્ષનાએ તમો પહેલા પક્ષનાને આજરોજ આ વેચાણ દસ્તાવેજથી વેચાણ આપી છે.

(૩) બીજા પક્ષનાએ સદરહુ જમીન ઉપર કોઈ કરજ કર્યું નથી. તેમજ સદરહુ જમીન કોઈને પણ ગીરોમાં આપી નથી. સદરહુ જમીન થકી બીજા પક્ષના કોઈના કોઈ પણ જાતના જમીન થયા નથી. સદરહુ જમીનના ટાઈટલ ડીડસ બીજા પક્ષનાએ કોઈને પણ ઇકવીટેબલ ગીરો કરવાને ઈરાદે સુપત કર્યા નથી. ટુંકમાં સદરહુ જમીન નબોજી, નકરખી, ચોખ્ખા અને માર્કેટીબલ ટાઈટલવાળી છે.

(૪) સદરહુ જમીન ઉપર કોઈના કોઈપણ જાતના ચાર્જ બોજો કે લીચનના હકકો નથી. સદરહુ જમીન અંગે કોઈ પણ સરકારી કે અર્થ સરકારી લેણું બાકી પડતું નથી. તેમજ સદરહુ જમીન કોઈપણ સરકારી કે અર્થ સરકારી અમલદારના હુકમથી ટાંચ કે જપ્તીમાં નથી. ટુંકમાં સદરહુ જમીન નબોજી, નકરખી, ચોખ્ખા અને માર્કેટીબલ ટાઈટલવાળી છે.

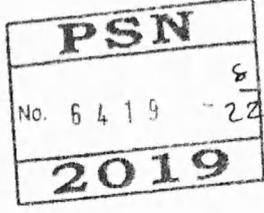
(૫) સદરહુ જમીન અંગે કોઈપણ કોર્ટમાં કોઈપણ પ્રકરણ ચાલતું નથી. તેમજ સદરહુ જમીન અંગે કોઈપણ કોર્ટમાં કોઈપણ મનાઈ હુકમ અસ્તિત્વમાં નથી. સદરહુ જમીન કોઈપણ કોર્ટના હુકમથી જપ્તીમાં કે અવલ જપ્તીમાં નથી. ટુંકમાં સદરહુ જમીન બોજા રહીત, નબોજી, નકરખી, ચોખ્ખા અને માર્કેટીબલ ટાઈટલવાળી છે.

(૬) સદરહુ જમીનમાં બીજા પક્ષના સિવાય અન્ય કોઈના પણ કોઈપણ પ્રકારની લાગભાગ હકક હિસ્સા કે દરદાવો નથી. અને બીજા પક્ષના સદરહુ જમીનના એકલા અને સ્વતંત્ર માલિક કબજેદાર છે. અને બીજા પક્ષનાને એકલાને સદરહુ જમીનના માલિક તરીકે સદરહુ જમીન વેચાણ બક્ષિસ ગીરો યા અન્ય હર કોઈ રીતે તબદીલ કરવા તથા સદરહુ જમીનની પોતાનું દિલ ચાહે તે રીતની તમામ પ્રકારની વહીવટ વ્યવસ્થા તબદીલી કરવા હકક અને અધિકાર છે.

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	પ્લોટ નંબર	ક્ષેત્રફળ
વેચાણ	વરેલી/૫૪	બી-૩૮/૧	૧૦૨.૧૭ ચો.મી.

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(બ) પોતાના તેવા હકક અધિકારની રૂએ બીજા પક્ષનાએ સદરહુ જમીન પહેલા પક્ષનાને વેચાણ આપી છે. અને હવેથી સદરહુ જમીનના પહેલા પક્ષના આ દસ્તાવેજની રૂએ સ્વતંત્ર અને સંપુર્ણ માલીક થયા છે સહિ.

(ક) સદરહુ જમીનનો પુરેપુરો વેચાણ અવેજ પહેલા પક્ષનાએ બીજા પક્ષનાને નીચે પરિશિષ્ટમાં જણાવ્યા મુજબ ચુકવી આપ્યા છે અને તે વેચાણ અવેજ બીજા પક્ષનાને પુરેપુરો ચુકવે મળી ગયા છે. અને તેની બીજા પક્ષના આથી પહોંચ સ્વીકારે છે. અવેજ નહિ મળ્યાની કે અવેજ ઓછો મળ્યાની કોઈ તકરાર બીજા પક્ષના કે અન્ય કોઈ પણ કરી શકે નહી તેમ છતાં જો કોઈ કરે તો તે આ વેચાણ દસ્તાવેજથી રદબાતલ થાય સહી.

(ક) સદરહુ જમીનના હવેથી પહેલા પક્ષના માલીક થયા હોવાથી સદરહુ જમીનના રેકર્ડ ઓફ રાઈટ્સમાં આ પ્રોપર્ટી કાર્ડમાં પહેલા પક્ષનાનું નામ દાખલ કરવાનું છે અને તે માટે બીજા પક્ષનાએ તમામ જરૂરી સહી સંમતી કબુલાત વિગેરે આપવાના છે જો બીજા પક્ષના તેમાં કસુર કરે તો પહેલા પક્ષના આ દસ્તાવેજને આધારે પોતાનું નામ દાખલ કરાવી શકે સહી અને પહેલા પક્ષના તે રીતે નામ ફેર કરાવે આ પોતાનું નામ દાખલ કરાવે તેમાં બીજાપક્ષનાએ કે અન્ય કોઈએ કોઈ પણ જાતના વાંધા વિરોધ અવરોધ કે અટકાયત કરવા કરાવવાના નથી. તેમ છતાં જો બીજાપક્ષના કે અન્ય કોઈ પણ તેવા વાંધા વિરોધ અવરોધ કે અટકાયત કરે આ કરાવે તો તે આ વેચાણ દસ્તાવેજથી રદબાતલ થાય સહી.

(૧૦) સદરહુ જમીનના આજદિન સુધીના તમામ કરવેરા બીજા પક્ષનાએ ભરી દીધા છે. અને હવેથી સદરહુ જમીનના તમામ કરવેરા પહેલા પક્ષનાએ માલીક તરીકે ભરવાના છે સહિ. તેમ છતાં જો આજ પહેલાના કોઈ વેરા ભાકી નીકળે અને તે પહેલા પક્ષનાએ ભરવા પડે તો પહેલા પક્ષના તેવી ચુકવેલી વેરાની રકમ બીજા પક્ષના કનેથી વસુલ લઈ શકે સહિ. તેજ પ્રમાણે સદરહુ જમીનના હવે પછીના તમામ કરવેરા પહેલા પક્ષનાએ ભરવાના છે તેમ છતાં જો કોઈ સંજોગોમાં આજ પછીના કોઈપણ વેરા બીજા પક્ષનાએ ચુકવવા પડે તો બીજા પક્ષના તેવી ચુકવેલી રકમ પહેલા પક્ષના કનેથી વસુલ લઈ શકે સહિ.

(૧૧) સદરહુ જમીન બીજા પક્ષનાએ પહેલા પક્ષનાને નબોજી, નકરજી, ચોખ્ખા અને માર્કેટબલ ટાઈટલવાળી વેચાણ આપી છે. તેમ છતાં સદરહુ જમીન ની બીજા પક્ષનાની માલીકીના ટાઈટલમાં કોઈ ખામી નીકળી આવે તો તે બીજા પક્ષનાએ પોતાના ખર્ચે દુર કરાવી આપવાની છે. જો બીજા પક્ષના તેમ કરવામાં કસુર કરે અને સદરહુ જમીનના ટાઈટલ

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ ઓલક નં.	પ્લોટ નંબર	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪	બી-૩૮/૧	૧૦૨.૧૭ ચો.મી.

For, Aaiswarya Dyeing Mills Private Limited

Director / Authorized

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PSN  
No. 6419  
2019

શોખા અને માર્કેટબલ કરવા પહેલા પક્ષનાને કોઈ ખર્ચ કરવો પડે તો પહેલા પક્ષના તેવી ચુકવેલી રકમ બીજા પક્ષના કનેથી વસુલ મેળવી શકે સહિ.

(૧૨) સદરહુ જમીનનો શાંત અને પ્રત્યક્ષ કબજો બીજા પક્ષનાએ આજરોજ પહેલા પક્ષનાને સુપ્રત કર્યો છે.

(૧૩) સદરહુ જમીન ઉપર અન્ય કોઈના કોઈપણ જાતના ઈજામેન્ટના હકકો નથી.

(૧૪) હમો બીજા પક્ષના આથી જણાવીએ છીએ કે સદરહુ જમીન ઉપર કોઈપણ પ્રકારના આવવા-જવાના રસ્તાના કે પાણીના ડ્રેનેજના કે વાહનો લાવવાના, પાણીના પાઈપો કે ગટરના પાઈપો, ઇલેક્ટ્રીક કેબલ કે કોઈપણ અન્ડર ગ્રાઉન્ડ લાઈનના કોઈપણ પ્રકારના ઈજામેન્ટના હકકો નથી જેની હમો બાહેધરી આપીએ છીએ.

(૧૫) સદરહુ જમીન બાબતે બીજા પક્ષનાએ કોઈને કોઈપણ પ્રકારનો વ્યવસ્થા કરવા કે વેચાણ કરવા કોઈપણ પ્રકારનો પાવર ઓફ એટર્ની લખી આપેલો નથી.

(૧૬) સદરહુ જમીનને લગતા જુના અસલ દસ્તાવેજો પૈકી નીચે જણાવેલ શીડ્યુલ-૧ માં જણાવેલ અસલ વેચાણ દસ્તાવેજો તથા તેની રજીસ્ટ્રેશનની અસલ પાવતી ગેરવલ્લે ચાને ગુમ થયેલ છે તથા શીડ્યુલ-૨ માં જણાવેલ વેચાણ દસ્તાવેજો રજીસ્ટ્રેશનની અસલ પાવતીઓ ગેરવલ્લે ચાને ગુમ થયેલ છે અને તે સિવાયના તમામ દસ્તાવેજો હમો બીજા પક્ષનાએ તમો પહેલા પક્ષનાને આજરોજ સુપ્રત કર્યા છે.

શીડ્યુલ-૧

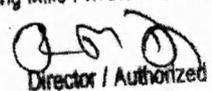
ક્રમ	દસ્તાવેજ નંબર
૧	૧૨૪૨, તા.૨૫.૧૦.૧૯૯૨
૨	૬૨૭, તા.૨૬.૦૫.૧૯૮૮
૩	૧૩૪૮, તા.૧૮.૧૦.૧૯૮૪

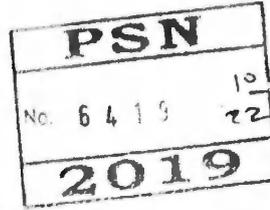
શીડ્યુલ-૨

ક્રમ	દસ્તાવેજ નંબર
૧	૬૨૮, તા.૧૨.૦૫.૨૦૦૯

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	પ્લોટ નંબર	ક્ષેત્રફળ
વેચાણ	વરેલી/૪૪	બી-૩૮/૧	૧૦૨.૧૭ ચો.મી.

For, Agiswarya Dyeing Mills Private Limited

  
Director / Authorized



(૧૭) આ વેચાણ દસ્તાવેજ કરવા માટેની સ્ટાંપ ફી, રજીસ્ટ્રેશન ફી, વકીલ ફી, ટાઈપ ખર્ચ તથા દસ્તાવેજનાં આનુસાંગિક જે કોઈ ખર્ચ હોય તે તમામ ખર્ચ તમો પહેલાં પક્ષનાં મોઝવવાનો છે સદરહુ જમીનની બજાર કિંમત રૂ.૪,૧૦,૦૦૦/- છે અને સરકારની જંગી ૪.૯૦ % લેખે રૂ.૨૦,૧૦૦/- નો જનરલ સ્ટાંપ વાપરી આ વેચાણ દસ્તાવેજ કર્યો છે.

-: પરિશિષ્ટ :-

અનુ. નં.	બેકનું નામ	ચેક નં.	તારીખ	રકમ
૧	એચ.ડી.એફ.સી.બેક લી.	૦૦૦૦૧૩	૧૮.૦૩.૨૦૧૯	રૂ.૪,૧૦,૦૦૦/-
	કુલ			રૂ.૪,૧૦,૦૦૦/-

-: જમીનની વિગત :-

સુરત ડીસ્ટ્રીક્ટ પલસાણા સબ ડીસ્ટ્રીક્ટના મોજે ગામ : વરેલીના બ્લોક નં.૭૪ થી નોંધાયેલી બીનખેતીની જમીનમાં પાડવામાં આવેલા પ્લોટ નં. ૩૮ જેનું ક્ષેત્રફળ : ૨૦૪ ચો.મી. છે. જે પૈકી પૂર્વ દિશા તરફનો પ્લોટ, જે ખાનગી પ્લોટ નં.બી-૩૮/૧ થી ઓળખાય છે અને જેનું ક્ષેત્રફળ : ૧૦૨.૧૭ ચો.મી. છે (જે આ સાથે જોડેલા નકશામાં લાલ રંગથી દર્શાવેલો છે) તે પ્લોટવાળી જમીન તથા તેને લાગતા વળગતા અંદરના તથા બહારના તમામ હકક, હિસ્સા સહીત દરોબસત.

જેની ચતુર્દિશા નીચે મુજબ છે.

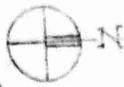
ઉત્તરે : લાગુ પ્લોટ નં.૧૯  
 દક્ષિણે : લાગુ રસ્તો  
 પૂર્વે : લાગુ પ્લોટ નં.બી-૩૭  
 પશ્ચિમે : લાગુ પ્લોટ નં.સી-૩૮/૨

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	પ્લોટ નંબર	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪	બી-૩૮/૧	૧૦૨.૧૭ ચો.મી.

For, Aakwarya Dyeing Mills Private Limited

Director / Authorized





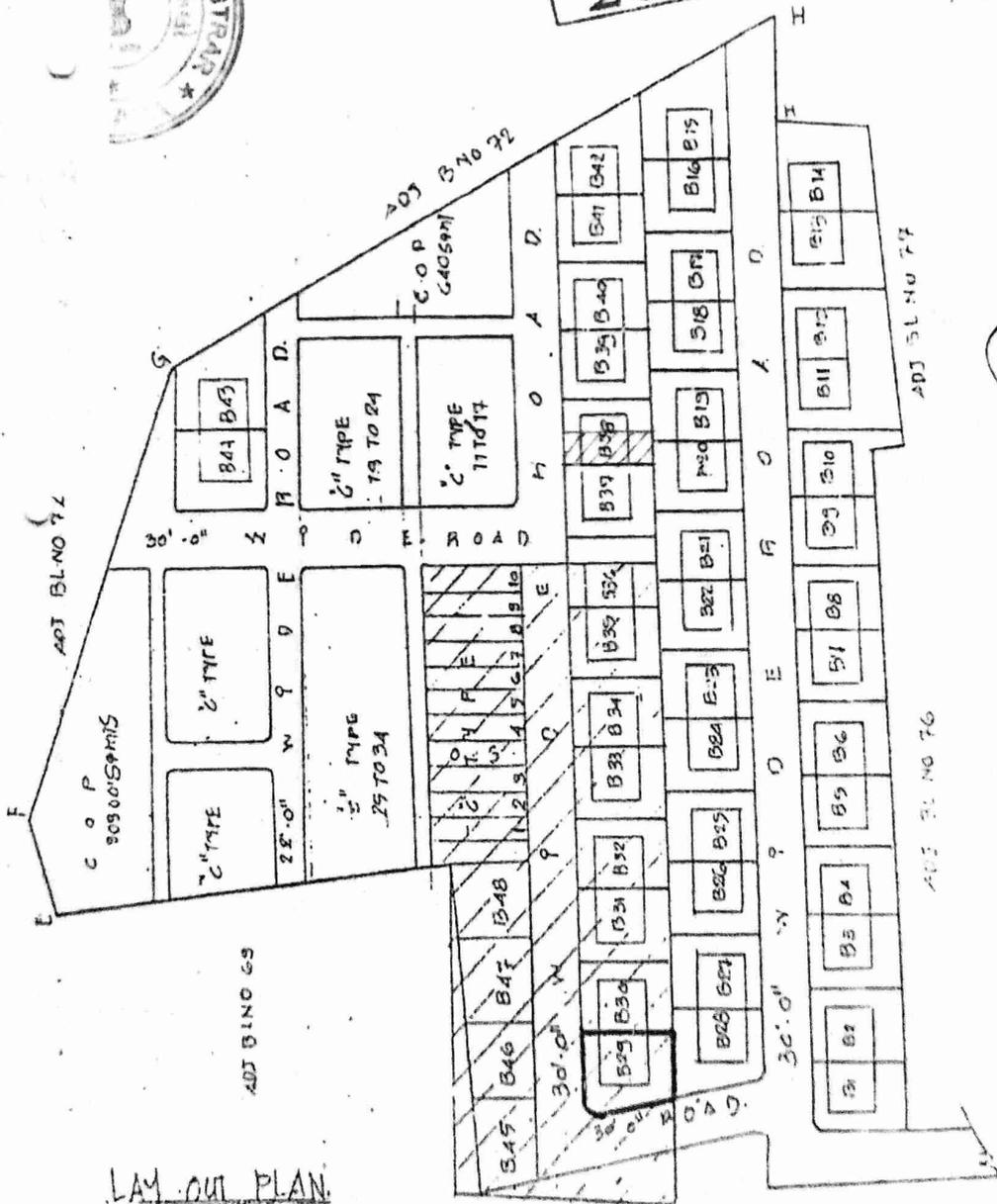
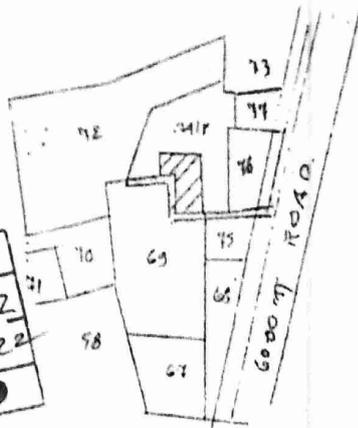
12

KEY PLAN  
SCALE 1:1000 79 82

LAY-OUT PLAN OF BLOCK NO 74/P MOJE YABELI  
TAL. PALSANA DIST SURAT



PSN  
No. 6419 12  
22 98  
2019



*[Handwritten signature]*

For, Ashwarya Dyeing Mills Private Limited  
*[Signature]*  
Director / Authorized

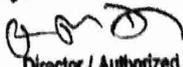
LAY-OUT PLAN

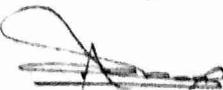
13

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No. 6419 13/2  
2019



જમીનનું પોસ્ટલ સરનામું : ખાનગી પ્લોટ નં.01-32/૧, મોજે ગામ : વરેલી, તા.પલસાણા, જી.સુરત.  
For, Aalswarya Dyeing Mills Private Limited

જમીન ખરીદનારની સહી :   
Director / Authorized

જમીન વેચનારની સહી : 

દસ્તાવેજનો પાઠ	ગામનું નામ/ બ્લોક નં.	પ્લોટ નંબર	ફોનનંબર
વેચાણ	વરેલી/૧૧	01-32/૧	૧૦૨.૧૭ મો.સી.

ખરીદનાર :-

સામા હાયના અંગુઠાનું નિશાન

એન્વર્યા ડાયિંગ મીલ્સ પ્રા લી.,  
[AAISWARYA DYEING MILLS PVT LTD]

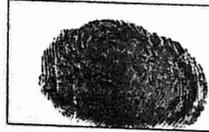
તરફે તેના અધિકૃત ડિરેક્ટર

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No. 6419 / 14  
2019

For Aaiswarya Dyeing Mills Private Limited

Director / Authorized

(રમેશચંદ્ર મોહનલાલ મોદી)



06777 19-08-2017

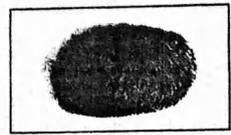
દરજાવેળનો પુસ્તક નંબર	ગામનું નામ/ બ્લોક નં.	પલોટ નંબર	ઢોળવળ
વેચાણ	પરેલી/૭૪	૦૧-૩૮/૧	૧૦૨.૧૭ ચો.મી.

15

PSN  
No. 6419 15  
22  
2019

वेधनात :-

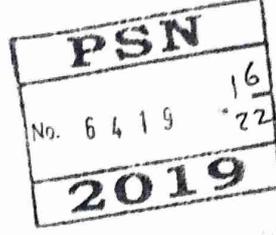
श्रीमा बायना अंगुठानु निशान



(अनीलकुमार हरीप्रसाद यादव)



दस्तावेजको प्रकार	गामनु नाम/ ठेको नं.	प्लोट नं/अं	क्षेत्रफल
वेचाल	परेवी/७४	प्लॉ-३८/१	१०२.१७ चौ.मी.



દસ્તાવેજ નંબર ૬૪૧૫ તા. ૧૨/૦૧/૧૯  
::પરિશિષ્ટ::

:: નોંધણી અધિનિયમ-૧૯૦૮ ની કલમ-૩૪ ની પેટા કલમ-૩૪ ની પેટા કલમ-૩ મુજબનું ચેકલીસ્ટ ::

ક્રમ	પ્રશ્ન	જવાબ(હા કે ના)
૧.	લેખમાં દર્શાવ્યા મુજબ સુરત ડીસ્ટ્રીક્ટ પલસાણા સબ ડીસ્ટ્રીક્ટના મોજે ગામ : વરેલીના બ્લોક નં.૭૪ થી નોંધાયેલી બીનખેતીની જમીનમાં પાડવામાં આવેલા પ્લોટો પૈકી પ્લોટ નં. ૩૮ જેનું ક્ષેત્રફળ : ૨૦૪ ચો.મી. છે. જે પૈકી પૂર્વ દિશા તરફનો પ્લોટ, જે ખાનગી પ્લોટ નં.બી-૩૮/૧ થી ઓળખાય છે અને જેનું ક્ષેત્રફળ : ૧૦૨.૧૭ ચો.મી. છે તે પ્લોટવાળી જમીન તમોએ વેચાણ લેખ કરી આપેલ છે?	હા
૨.	લેખમાં દર્શાવ્યા મુજબ ૧૦૨.૧૭ (ચો.મી.)જમીન માટે લેખ કરી આપેલ છે?	હા
૩.	લેખમાં દર્શાવ્યા વિગતો મુજબની વિગતે અવેજની રકમ મળેલ છે ?	હા
૪.	લેખમાં દર્શાવેલ વિગતો વાંચી, વંચાવીને, સમજી, વિચારીને તમે પોતે જાતે જ સહી/અંગુઠાની છાપ કરેલ છે તે તમે કબુલ રાખો છો?	હા
૫.	પાવર ઓફ એટની આપનાર દસ્તાવેજની તારીખે હયાત છે. ?	હા
૬.	પાવર ઓફ એટનીના લેખમાં પાવર ઓફ એટની આપનાર વ્યક્તિ/ઓ એ સહી, અંગુઠાનું નિશાન કરેલ છે ?	હા
૭.	પાવર ઓફ એટનીનો લેખ દસ્તાવેજની તારીખે અમલમાં છે ?	હા
૮.	ઓળખાણ આપવા સાડું તમને ઓળખતા હોય તેવી વ્યક્તિઓ સાથે લાવ્યા છો ?	હા

ઓળખાણ આપનારને પૂછવાના પ્રશ્નો :

૧	દસ્તાવેજ લખી આપનાર વ્યક્તિ/ઓ કે જેઓએ કબુલાત આપી તેઓને તમે જાતે ઓળખો છો?	હા
૨	દસ્તાવેજમાં લખેલ નામ અને કબુલાત આપનાર વ્યક્તિ/ઓ એક જ છે?	હા
૩	કોઈ વ્યક્તિએ ખોટું નામ ધારણ કરીને કબુલાત આપી નથી એવી તમે ખાતરી આપો છો ?	હા

લખી આપનાર/સંમતિ આપનાર/કુ.મુ.ની સહી

ઓળખાણ આપનારની સહી

Mitesh Kumar

સહી

સબ રજીસ્ટ્રાર/સબ-રજીસ્ટ્રાર/પરિશિષ્ટ

સુરત-ગુજરાત.

દસ્તાવેજનો પ્રકાર	ગામનું નામ/ બ્લોક નં.	પ્લોટ નંબર	ક્ષેત્રફળ
વેચાણ	વરેલી/૭૪	૦૧-૩૮/૧	૧૦૨.૧૭ ચો.મી.

<b>PSN</b>	
No. 6419	17 22
2019	

स्थायी लेखा संख्या (PERMANENT ACCOUNT NUMBER)  
**AAHPY1970G**

नाम (NAME)  
**ANIL HARIPRASAD YADAV**

पिता का नाम (FATHER'S NAME)  
**HARIPRASAD HIRALAL YADAV**

जन्म तिथि (DATE OF BIRTH)  
**15-02-1970**

हस्ताक्षर (SIGNATURE)  


अयकर आयुक्त, सुरत  
COMMISSIONER OF INCOME TAX, SURAT





परीक्षा



आयकर विभाग      भारत सरकार  
INCOME TAX DEPARTMENT      GOVT. OF INDIA

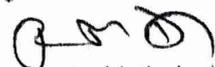
AAISWARYA DYEING MILLS PRIVATE LIMITED

07/10/1993  
Permanent Account Number  
AACCA4770A

2502014

<b>PSN</b>	
No. 6419	18/22
<b>2019</b>	

For, Aaiswarya Dyeing Mills Private Limited

  
Director / Authorized

(W) 12/04/2019 5:00 PM

PSN		
6419	19	22
2019		

અનુક્રમ નંબર 5896 સને 2016 ના એપ્રિલ માસની ૧૨ મી તારીખે ૧૨ થી ૧૩ વાગ્યાની વચ્ચે પલસાણા સબ રજીસ્ટ્રારની કચેરીમાં રજુ કર્યો.	પહોંચ નંબર: 2016120013436	
	ફીપહોંચી છે તે	Rs.
	રજીસ્ટ્રેશન ફી	8100.00
	નકલ કરવા ની ફી સાઈડ / ફોલીયો (22)	220.00
	અન્ય ફી	0.00
કુલ એકંદરે રૂ.	8320.00	



અનીલકુમાર હરીપ્રસાદ યાદવ



P M PRAJAPATI  
સબ રજીસ્ટ્રાર  
પલસાણા

P M PRAJAPATI  
સબ રજીસ્ટ્રાર  
પલસાણા

અનુ. નંબર પક્ષકારનું નામ અને સરનામું ઉમર ફોટોગ્રાફ ડા.હા.અં.ની છાપ સહી

આપનાર

અનીલકુમાર હરીપ્રસાદ યાદવ  
સાઈ સદન બંગ્લોઝ, ઉમરા, ગુરત

૪૯



દસ્તાવેજ લખી આપનાર આ દસ્તાવેજ લખી આપ્યાનું કબુલ કરે છે.

(W) 12/04/2019 5:00 PM

PSN		
6419	૨૦	૨૨
2019		

1. અમીનકુમાર હરીશંકર પાટલ  
સાઈ સ્ટેન બંગ્લોઝ, સોમનાથ મહાદેવ રોડ, મુરલ
2. મુકેશકુમાર મદનલાલ સારંગવન  
ચીથરી પદલીક, હનુમાનજીક, રાજસ્થાન



તેઓ કહે છે કે સદરહું લખી આપનારને તેઓ જાતે ઓળખે છે.  
અને તેમની ઓળખાણ આપે છે.

1.   
2. Mukesh Kumar  
તારીખ: ૧૨ માહે: એપ્રિલ -૨૦૧૯



  
P M PRAJAPATI  
સબ રજીસ્ટ્રાર  
પલસાણા

બજાર કિંમત નક્કી કરવા અંગેનું ફોર્મ નં. ૧  
રજુ થયેલ છે.  
તારીખ: 12/04/2019

  
P M PRAJAPATI  
સબ રજીસ્ટ્રાર  
પલસાણા

આ સાથે લેનાર, આપનાર તથા ઓળખાણ આપનારના ઓળખ અંગેના  
પ્રમાણિત પુરાવા રજુ કરેલ છે.  
તારીખ: 12/04/2019

  
P M PRAJAPATI  
સબ રજીસ્ટ્રાર  
પલસાણા

(W) 12/04/2019 5:00 PM

PSN		
6419	21	22
2019		

परिपत्र क्रमांक: ०१२/१४२/३४७/२०१४/१३००१ धी १३३६४

नीमखोली सर निरक्षकत्री, गु.स., अर्धिनगरगा त. २२०५१२०१५ ना परिपत्र  
क्रमांक: ०१२/१४२/३४७/२०१४/१३००१ धी १३३६४ तथा त. १११११२०१६  
ना परिपत्र क्रमांक: ०१२/१४२/३४७/२०१४/३२३६२ धी ३२७५७ मुख्य धनी आपनार न ( 1 )  
ने दस्तावेजोनी विगतो समजून कर्पो अने ओणभास आपनारओंतेओंती  
ओणपन धानरी आपता रजिस्ट्रेशन ओकट-१९०८ नी क्वम-३४,३५,५८ अने ५९  
डेकनो कार्यवाही पुरी करी.

  
P M PRAJAPATI  
सभ रजिस्ट्रार  
पबरसाहा





**ANNEXURE – 3**

**LIST OF EQUIPMENTS INSTALLED ON PLOT NO. 74 (EARLIER OWNER OF M/S.  
SAI JYOTI FASHION PVT. LTD.):**

Sr. No.	Name of Machineries	Nos of Machineries
1	Hot Air Stenter Machine	5
2	Flat Bed Printing Machine	6
3	Jet Dyeing Machine	5
4	Drum Washer Machine	3
5	Rotary Printing Machine	1
6	Mercerise Machine	1
7	C. B. R. Machine	1
8	C. R. P. Machine	1
9	Washing Machine	1
10	Folding Machine	10
11	Sofleena Machine	1

Thanking You,

Yours sincerely,

For, **Aaiswarya Dyeing Mills Pvt. Ltd.**



**RAMESHBHAI M: DUMASIA**

**(DIRECTOR)**

(W) 12/04/2019 5:43 PM

PSN		
6419	૨૨	૨૨
2019		

૧ નંબરની બુકના ૭૪૧૯ નંબરે નોંધ્યો છે.  
તારીખ: 12-04-2019



  
P M PRAJAPATI  
સબ રજીસ્ટ્રાર  
પલસાણા





**ANNEXURE – 3**

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SAI JYOTI FASHION PVT. LTD.):**

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Thanking You,

Yours sincerely,

For, **Aaiswarya Dyeing Mills Pvt. Ltd.**



**RAMESHBHAI M: DUMASIA**

**(DIRECTOR)**



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23228295

Fax : (079) 23232156

Website : www.gpcb.gov.in

**"Consent to Establish-Amendment"**  
(CTE-107079)

BY R.P.A.D.

Date:

NO: GPCB/CCA-SRT-60(S)/ID\_20476/

To,

M/s. Aashwarya Dyeing Mills Pvt. Ltd.

Block No: 72, 57, 69 & 74,

Vill: Vareli-395327,

Tal: Palsana, Dist: Surat.

Sub: Consent to Establish (NOC)-Amendment under Section 25 of Water Act 1974 and Section 21 of Air Act 1981

Ref: 1) Your application for CTE-Amendment no. 165628, received Dated. 15-11-2019.

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish-Amendment for enhancement of existing production capacity and addition of new product, installation of new FBC Boiler (12 MT/Hr), Ne Thermopack (500 U) and New D.G.Set (500 KVA) in existing industrial plant/activities located at Block No. 72, 57, 69 & 74, Vill: Vareli-395327, Tal: Palsana, Dist: Surat. for the manufacturing of the following items:-

Sr. No.	Product	Quantity as per CCA dated:07/05/2015	Proposed quantity as per CTE-Amendment quantity	Total quantity after CTE-Amendment
1	Dyeing & Printing of Art Silk Cloth	5,00,000 Meters/Day	3,10,000 Meters/Day	8,10,000 Meters/Day
2	Dyeing & Printing of Cotton Fabrics	Nil	50,000 Meters/Day	50,000 Meters/Day
3	Captive Power Plant	2.4 MW	Nil	2.4 MW

**SUBJECT TO THE FOLLOWING CONDITIONS:-**

1. The validity of this order will be up to years i.e. 05-03-2025.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
5. Unit shall comply with Solid Fuel Guidelines as well as Coal handling guidelines of the Board.
6. Looking to the quantum of domestic waste water generation, industry shall install STP and Inform Head Office & Regional Office.

Page 1 of 7

M/s. Aashwarya Dyeing Mills Pvt. Ltd.(ID-20476)

**Clean Gujarat Green Gujarat**

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

7. The permission from CGWA shall obtained in compliance as per directions of the order of Hon NGT for extraction of groundwater as per undertaking submitted.

**CONDITIONS UNDER WATER ACT 1974:**

1. Water Source: - Borewell.
2. The quantity of the fresh water consumption for industrial purpose, after proposed expansion, shall be increased from 5100 KL/Day to 9095 KL/Day.
3. The quantity of the water consumption for domestic purpose, after proposed expansion, shall be increased from 25 KL/Day to 30 KL/Day.
4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations, after proposed expansion, shall be increased from 4550 KL/Day to 7675 KL/Day (Total Booked load in CETP: 7700 KL/Day).
5. Industrial effluent, after necessary treatment shall be reused up to maximum extent & remaining shall be sent to CETP for further treatment.
6. Industry shall provide fixed piping with flow meter for the reuse of effluent and maintain its records.
7. The effluent treatment plant consisting of the following units, as proposed by the applicant shall be installed.
  - Collection tank
  - Flocculation channel
  - Dosing tank
  - Primary settling tank
  - Filter press
  - Bar screen chamber
  - Oil & grease trap
  - Collection cum Equalization tank
8. The quantity of the domestic waste water (Sewage), after proposed expansion, shall be increased from 20 KL/Day to 25 KL/Day.
9. Domestic effluent shall be disposed off through septic tank soak pit system.
10. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Palsana Enviro Protection Ltd(PEPL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l



# GUJARAT POLLUTION CONTROL BOARD

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Phone : (079) 23226295

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Website : www.gpcb.gov.in

BOD (5 days at 20°C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

11. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Palsana Enviro Protection Ltd(PEPL) through underground drainage system of PEPL & in no case effluent shall be discharged in to Environment by any means.
12. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

- The applicant shall either stop or curtail its production activities, if the effluent is not adequately treated by the CETP of PEPL to conform to the standards specified by G.P.C.B.
13. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
  14. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
  15. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
  16. The applicant shall be required to make storage facilities of adequate capacity to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
  17. The applicant shall make fixed arrangement for disposal of the effluent, after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PEPL.
  18. Leachate from the hazardous solid waste, if any, shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PEPL.

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M/s. Aaishwarya Dyeing Mills Pvt. Ltd.(ID-20476)

**Clean Gujarat Green Gujarat**

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19. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
20. The ENTIRE quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
21. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
22. PEPL member unit have to modify / improve performance of existing Lfluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
23. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
24. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.
25. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
26. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PEPL membership is resumed.
27. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the product, process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

**CONDITIONS UNDER AIR ACT 1981:**

28. The following shall be used as fuel in Steam Boiler, Thermo Pack, and D.G.Sets respectively.

Sr. No.	Utility	Fuel	Quantity
1)	FBC Boiler (32 MT/Hr)	Coal	5 MT/Hr
2)	FBC Boiler (12 MT/Hr)	Coal	1.88 MT/Hr
3)	Thermopack (4000 U)	Coal	1.25 MT/Hr
4)	Thermopack (4000 U)	Coal	1.25 MT/Hr
5)	Thermopack (6000 U)	Coal	1.88 MT/Hr
6)	D.G.Set 750 KVA, 650 KVA, 500 KVA×2	Diesel	35 lit/hr



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

29. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.
30. The flue gas emission through Steam Boiler, Thermo Pack and D.G.Sets stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control system	Parameter	Permissible Limit
1	FBC Boiler (32 MT/Hr) Existing	41 (Common Stack)	Multi Cyclone Separator & ESP	Particulate Matter	150 mg/Nm <sup>3</sup>
	SO <sub>2</sub>			100 ppm	
	FBC Boiler (12 MT/Hr) proposed			NO <sub>x</sub>	50 ppm
2	Thermopack (4000 U) Existing	40	Teema Cyclone Separator & ESP	Particulate Matter	150 mg/Nm <sup>3</sup>
				SO <sub>2</sub>	100 ppm
				NO <sub>x</sub>	50 ppm
3	Thermopack (4000 U) Existing	40	Teema Cyclone Separator & ESP	Particulate Matter	150 mg/Nm <sup>3</sup>
				SO <sub>2</sub>	100 ppm
				NO <sub>x</sub>	50 ppm
4	Thermopack (6000 U) proposed	40	Teema Cyclone Separator & ESP	Particulate Matter	150 mg/Nm <sup>3</sup>
				SO <sub>2</sub>	100 ppm
				NO <sub>x</sub>	50 ppm
5	D.G.Set 750 KVA, 650 KVA, 500 KVA (Existing)	11 (each)	—	Particulate Matter	150 mg/Nm <sup>3</sup>
				SO <sub>2</sub>	100 ppm
				NO <sub>x</sub>	50 ppm
6	D.G.Set 500 KVA (Proposed)	11	—	Particulate Matter	150 mg/Nm <sup>3</sup>
				SO <sub>2</sub>	100 ppm
				NO <sub>x</sub>	50 ppm

31. There shall be no process emission from the manufacturing process as well as any other ancillary process.
32. Industry shall take adequate measure to Control dusting due to storage, transportation & handling of Coal & fly ash.
33. Industry shall comply with Coal handling guideline of the Board.
34. Industry shall comply with fly ash notification 1999 as amended from time to time.
35. Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents chimney in order to facilitate sampling of gases being emitted into the atmosphere.
36. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the sources (other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/m <sup>3</sup>
PM 2.5	60 Microgram/m <sup>3</sup>

SO <sub>2</sub>	80 Microgram/m <sup>3</sup>
NO <sub>x</sub>	80 Microgram/m <sup>3</sup>

37. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

**38. D.G. Sets Conditions**

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G.Sets standards:-

The flue gas emission through stack attached to D.G.Sets shall conform to the following standards

- a) The minimum height of stack to be provided with each of the generator set shall be  $H-h \geq 0.2 (KVA)^{1/2}$ , where H- Total stack height in meter, h height of the building in meters where or by the side of which the generator set is installed.
- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use

**CONDITIONS UNDER HAZARDOUS WASTE RULES:**

39. Applicant shall have to comply with provisions of Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
40. The applicant shall obtain membership of common TSDF site for disposal of Hazardous waste as categorized in Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
41. The applicant shall obtain membership of common Hazardous Waste incinerator for disposal of incinerable waste.



# GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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42. The applicant shall provide temporary storage facilities for each type of Hazardous Waste as per Hazardous and other Waste (Management and Trans Boundary Movement) Rules 2016.
43. The applicant shall obtain registration/authorization for recycling/reprocessing any hazardous waste before procuring material/starting production as per HW Rules 2016.
44. The applicant shall obtain authorization for recovery/reuses of any hazardous waste material as per HW Rules 2016.

### GENERAL CONDITION :

45. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 3 meters width is developed.
46. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.
47. In case of change of ownership/management the name and address of the new owners /partners/ directors/ proprietor should immediately be intimated to the Board.
48. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
49. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
50. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:  
Between 6 A.M. and 10 P.M. : 75 dB(A)  
Between 10 P.M. and 6 A.M. : 70 dB(A)
51. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
52. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property .in that case they are obliged to pay the compensation as determined by the competent authority.

For and on behalf of  
Gujarat Pollution Control Board .

*G.B. Vasavada*  
(G.B. Vasavada)

Scientific Officer & I/C Unit Head, Surat

Outward No:557213,12/03/2020

M/s. Aaishwarya Dyeing Mills Pvt. Ltd.(ID-20476)

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## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

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By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant C.C.&A.

And whereas Board has received consolidated consent application letter no. 139108 dated 09-06-2018 for the Renewal of Consolidated Consent and Authorization (C.C. & A.) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

### CONSENTS AND AUTHORIZATION:

(Under the provisions / rules of the aforesaid environmental acts)

To,

M/s. Sai Jyoti Fashions Pvt. Ltd.

Plot Nos- 74, Vareji,

✓ Palsana-395327.

Tal:- Palsana, Dist:- Surat.

1. Consent Order No. AWH-94320 Date of issue: 09-07-2018.
2. The consents shall be valid upto 30-09-2023 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/products:

Sr.No.	Product	Quantity
1	Dyeing & Printing of Art Silk Fabric	85,000 Meters/Day

### Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused-derived fuel'.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.

### 3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water- Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 755 KL/Day.

- 3.3. The quantity of the fresh water consumption for domestic purpose, shall not exceed 15 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 685 KL/Day./ To 9 Borehole Chamber in CETP, 10 Chamber)
- 3.5. The quantity of domestic waste water shall not exceed 15 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/sand pit system.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Patsana Liviro Protection Ltd(PEPL).

PARAMETERS	CETP INLET NORMS
pH	6.5 TO 8.5
Temperature	20° C
Colour (meq. scale) in unit.	100 meq
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	500 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	100 mg/l
COD	200 mg/l
Total Dissolved Solids	200 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Patsana Liviro Protection Ltd(PEPL), through underground drainage system of PEPL & in no case effluent shall be discharged to the Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
pH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	200 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	100 mg/l
COD	200 mg/l

W

Chlorides	600 mg/l
Sulphate	1000 mg/l

OR

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP or PEPL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M.S. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PEPL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PEPL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged anywhere else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. PEPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the completed record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.
- 3.22. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.23. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PEPL membership is resumed.
- 3.24. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the product/process and the name of proprietor/partners/directors of the unit and the electricity consumer number as on the record of GSECL.

#### 4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in Steam Boiler, Thermo pack and D.G.Set respectively.

Sl. No.	Utility	Fuel	Quantity
	Steam Boiler	Coal	15 MT/Day

*(Signature)*

3	Thermopack	Cooling Lignite Based	25 T/D 10 MT/D 90 T/D
4	D.C. Set		

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission for each stack attached to Steam Boilers, Thermal power and D.C. Set, shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	Steam Boiler (4 TPH)	36.9 (Common stack)	Multi Cyclone Separator, Water Scrubber & bag filter	Particulate Matter, SO <sub>2</sub> , NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
	Thermal pack (2000 T.)		Multi Cyclone Separator, Water Scrubber & bag filter	Particulate Matter, SO <sub>2</sub> , NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
2	Transformer (11 KV & 365 KVA)	11 (Trench)		Particulate Matter, SO <sub>2</sub> , NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
	Stand by				

- 4.4. There shall be no process emission from the manufacturing process, as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & Fly ash.
- 4.6. Industry shall comply with Coal handling guidelines of the Board.
- 4.7. Industry shall comply with fly ash neutralization 19 days/weekend 3/4 time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source (other than the stack system) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/m <sup>3</sup>
PM 2.5	50 Microgram/m <sup>3</sup>
SO <sub>2</sub>	80 Microgram/m <sup>3</sup>
NO <sub>x</sub>	80 Microgram/m <sup>3</sup>

- 4.9. The applicant shall provide postholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection (and for use of Board's staff). The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned to be between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

## 5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

D.G. Sets standards:-

The fine gas emission through stack attached to D.G. Sets shall conform to the following standards

- The minimum height of stack to be provided with each of the generator set shall be  $H-h - 0.2$  (KVA)<sup>1/3</sup>, where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed
- Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the street end.
- The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side. If the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

## 6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-94320 Date of Issue: 09-07-2018.

6.2 M/s. Sai Jyoti Fashions Pvt. Ltd. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No:- 74, Varehi, Palsana-395327, Tal:- Palsana, Dist:- Surat.

Sr. No.	Waste	Quantity MT/Year	Schedule-I Category	Facility
1	Chemical Sludge from waste water treatment	0.150	35.3	Collection, Storage, transportation and disposal at GPCB authorized TSDF Site.
2	Used or Spent Oil	1,894	5.1	Collection, storage, transportation and disposal by selling to Registered refiners.

Empty barrels/containers/ liners contaminated with hazardous chemicals wastes	10.96	35.1	Collection, storage, transportance and disposal to authorized decontaminator
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- 6.3 The authorization shall be valid upto 30-09-2023.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.5 The authorization is granted to operate a facility for collection, storage within factory premises, transportation and ultimate disposal of hazardous wastes as per condition no.6.2 to the industry having valid C of A of this board.

## 7. TERMS AND CONDITIONS OF AUTHORIZATION

- 7.1 The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- 7.2 The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- 7.3 The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 7.4 Any unauthorized change in personnel, equipment or work conditions as mentioned in the authorization order by the persons authorized shall constitute breach of the authorization.
- 7.5 The persons authorized shall maintain an Emergency Response Procedure (ERP) for which this authorization is being granted considering all the possible scenarios such as spillages, leakages, fire etc. and their possible causes and also carry out drills in this regard at regular interval of time.
- 7.6 The person authorized shall comply with the provisions of Rule 17 of the Central Pollution Control Board guidelines on "Implementing Guidelines for Level 1 Hazards Management for Handling and Disposal of Hazardous Wastes and Penalty".
- 7.7 It is the duty of the authorized person to clear the premises of the Gujarat Pollution Control Board to close down the facility.
- 7.8 An application for the removal of an authorization shall be as provided down in rules (ii) under Hazardous and Other Waste Rules, 2016.
- 7.9 The imported hazardous and other wastes shall be duly insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.10 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.11 The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 7.12 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14 The waste generator shall be totally responsible for the collection, storage, transportation and ultimate disposal of the wastes generated.
- 7.15 Records of waste generation, its management and audit return shall be submitted to Gujarat Pollution Control Board in Form-I by 30<sup>th</sup> day of June or 15<sup>th</sup> day of next year for the preceding period April to March.
- 7.16 In case of any accident, details of the same shall be submitted in Form-I to Gujarat Pollution Control Board.
- 7.17 As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.

*Bej*

- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain "No Objection Certificate" from the State Pollution Control Board or Committee of the concerned State or Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14<sup>th</sup> October, 2003.
- 7.22. Industry shall have to display on-site data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

#### **8. GENERAL CONDITIONS:-**

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or event, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, when the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order W.P. no. 657 of 1995 dated 14<sup>th</sup> October 2003.

#### **9. SPECIFIC CONDITIONS:-**

- 9.1. The authorized person/user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 

- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to GPCB.
- 9.4. The occupier of the facility shall comply standard operating procedures/guidelines published by ARDC & CC or CPCB or GPCB from time to time.
- 9.5. User shall comply provisions of E-Waste Management Rules-2017.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, safe storage, transport, recycling, re processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPCB notified dedicated vehicles.

For and on behalf of  
Gujarat Pollution Control Board

*(Signature)*  
(Smt U.K. Upadhyay)  
Environmental Engineer

NO: GPCB/CCA-SRT-(833)/ID-2/218/

Date:-

Issued to:

M/s. Sai Jyoti Fashions Pvt. Ltd.  
Plot No:- 74, Varchi,  
Palsana-395327,  
Tal:- Palsana, Dist:- Surat.

Outward No: 465406, 10/08/20



## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23222156

Website : [www.gpcb.gov.in](http://www.gpcb.gov.in)

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling & Trans boundary Movement) Rules 2008 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. **129359** dated **13/12/2017** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

### CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,  
M/s. Anishwarya Dyeing Mills Pvt. Ltd.  
Block No:- 72,  
Village-Vareli-395327,  
Tal:- Palsana, Dist:- Surat.

1. Consent Order No. AWH-91049 Date of issue: 07/02/2018.
2. The consents shall be valid upto 16/12/2022 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	Dyeing & Printing of Art Silk Cloth	5,00,000 Meters/Day
2	Captive Power Plant	2.4 MW

### Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
  2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
  3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
3. CONDITIONS UNDER THE WATER ACT:
- 3.1. Source of Water:- Borewell.
  - 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 5100 KL/Day.
  - 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 125 KL/Day.

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ISO-9001-2008 & ISO-14001 - 2004 Certified Organisation

- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 4550 KL/Day
- 3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.6. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.7. The applicant shall operate effluent treatment system efficiently so that effluent from the industrial unit shall conform to the CETP inlet norms mentioned below however the final discharge of treated effluent from CETP shall adhere to the prescribed standards for CETP of M/s. Palsana Enviro Protection Ltd(PEPL).

PARAMETERS	CETP INLET NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	300 mg/l
Oil and Grease	10 mg/l
Chlorides	600 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	400 mg/l
COD	1000 mg/l
Total Dissolved Solids	2100 mg/l

- 3.8. The final treated effluent conforming to the above standards shall be fully conveyed into CETP of M/s. Palsana Enviro Protection Ltd(PEPL), through underground drainage system of PEPL & in no case effluent shall be discharged in to Environment by any means.
- 3.9. In case of failure of CETP, applicant shall have to treat the trade effluent of their unit fully so as to achieve the quality of the treated effluent from their industrial premises as per the GPCB norms mentioned below:-

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Dissolved Solids	2100 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2.0 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphate	1000 mg/l

**OR**

The applicant shall either stop or curtail its production activities if the effluent is not adequately treated by the CETP of PEPL to conform to the standards specified by G.P.C.B.

- 3.10. The applicant shall be responsible for conveyance of entire treated effluent to the CETP of M/s. PEPL & due care shall be taken to avoid any leakage or spillage of effluent during conveyance of treated effluent through drain.
- 3.11. Unit shall provide flow meters at inlet & outlet of ETP & maintain its record.
- 3.12. The applicant shall inform renewal/termination of CETP membership well in advance to GPCB.
- 3.13. The applicant shall be required to make storage facilities to store the primary treated effluent for at least 48 hours by providing acid proof brick lined impervious tanks/HDPE tanks.
- 3.14. The applicant shall make fixed arrangement for loading the effluent after primary treatment to the CETP. The unit shall not keep any by-pass line or system or loose or flexible pipe line for discharging effluent into the under ground drainage system of PEPL.
- 3.15. Leachate from the hazardous solid waste, if any shall also be connected into a collection tank through leachate collection facilities and shall be conveyed alongwith industrial effluent to the CETP of PEPL.
- 3.16. Magnetic flow meters shall be installed at the inlet & outlet of effluent collection tanks/ETP to measure the quantity of effluent discharging in to underground drainage system of PEPL.
- 3.17. The ENTIRE quantity of industrial effluent shall have to be conveyed by PEPL. In no circumstances the effluent either treated or untreated shall be discharged any where else.
- 3.18. Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.
- 3.19. PEPL member unit have to modify / improve performance of existing Effluent treatment facilities for efficiency & adequacy in order to comply with prescribed in let standards.
- 3.20. The applicant shall keep accurate records of quantity of production of each product, quantity of water consumption, quantity of effluent generated and consumption of electricity on day to day basis and required to submit the complied record of one month to GPCB & PEPL on or before fifth day of the succeeding month.
- 3.21. In case of shut-down of plant for more than three days for any reason, the PEPL unit member shall intimate to PEPL authority & GPCB well in advance for the better operation & management of CETP.
- 3.22. The authorized representative of PEPL may have right of entry at any time for the purpose of inspection and monitoring the effluent collection facilities/ETP (if required) of the applicant.
- 3.23. If the PEPL authority terminates the membership of the applicant for CETP, the PEPL member unit shall have to close down the manufacturing activities/industrial operation of the process plant immediately until the PEPL membership is resumed.
- 3.24. The applicant shall put up at the entrance a board displaying PEPL membership number & date of joining of PEPL, the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of GSECL.

#### 4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in FBC Boiler, Thermo pack heater and D.G.Set respectively.

Sr. No.	Utility	Fuel	Quantity
1	FBC Boiler	Coal/Lignite	5 MT/Day
2	Thermo pack heater	Coal/Lignite	1.25 MT/Day
3	D.G.Set	Diesel	25 lit/hr

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- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to FBC Boiler, Thermo pack heater and D.G.Set shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	FDS Boiler (32 TPH)	40	Multi Cyclone Separator & ESP	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
2	Thermo pack heater (4000 U)	35 (Common stack)	Multi Cyclone Separator & ESP	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
	Thermo pack heater (4000 U)		Multi Cyclone Separator & ESP	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
3	D.G.Set-3 nos (750 KVA, 650 KVA, 500 KVA) Stand by	11 (each)	----	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/M3
PM 2.5	60 Microgram/M3
SO <sub>2</sub>	80 Microgram/M3
NO <sub>x</sub>	80 Microgram/M3

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

#### 5. D.G. SETS CONDITIONS

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

##### D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be  $H=h + 0.2 (KVA)^{1/2}$ , where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
- a) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- b) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- c) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- d) All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- e) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
- f) A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

#### 6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-91049 date of Issue: 07/02/2018.

6.2 M/s. Aaishwarya Dyeing Mills Pvt. Ltd. is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Block No:- 72, Village-Vareli-395327, Tal:- Palsana, Dist:- Surat.

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	ETP Waste	7.830	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used Oil	0.003	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Discarded Containers/ Barrels/Liners	12.320	33.1	Collection, storage transportation and disposal to authorized decontaminator

- 6.3 The authorization shall be valid up to 16/12/2022.
- 6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

**7. TERMS AND CONDITIONS OF AUTHORISATION**

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30<sup>th</sup> day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall

obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.

20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14<sup>th</sup> October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

**8. GENERAL CONDITIONS:-**

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14<sup>th</sup> October 2003.

**9. SPECIFIC CONDITIONS:-**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

**For and on behalf of  
Gujarat Pollution Control Board**

  
(N.M. Tabhani)

**Senior Environmental Engineer**

**NO: GPCB/CCA-SRT-60(5)/ID-20476/**

**Date:-**

**Issued to:  
M/s. Aaishwarya Dyeing Mills Pvt. Ltd.  
Block No:- 72,  
Village-Vareli-395327,  
Tal:- Palsana, Dist:- Surat.**

**Outward No: 448233, 19/03/2018**